CENTRAL ADMINISTRATIVE **TRIBUNAL** AHMEDABAD BENCH

O.A.NO./593/93 T.A. NO.

	DATE OF DECISION 24/2/1997			/2/1997
	Mr.I.D.Khatri		Petitioner	
	Mr.K.V.Oza	Versus	Advocate for	the Petitioner [s
	Union of India & o	rs.	Respondent	
	Mr.Akil Kureshi		Advocate for t	he Respondent[s]
	Mr.Shailesh Brahmbh	att		
CORAM				
The Hon'ble Mr.	V.Ramakrishnan		Vice Chairman	
The Hon'ble Mr. $_{ m T}$.N.Bhat		Member (J)	
	าก	DGMENT		

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not ?

Whether their Lerdships wish to see the fair copy of the Judgment?

4, Whether it needs to be circulated to other Benches of the Tribunal ?

Ka

Ishwarlal Dashrathlal Khatri

Add: H-100/817, Nirmal Apartments, Opp. Jay Managal Society, Bus Stop, Ring Road, Naranpura, Ahmedabad.

Applicant

Advocate Mr.K.V.Oza

versus

- The Secretary, Central Board of Excise and Customs, Ministry of Finance, Dept. of Revenue, Govt. of India, New Delhi.
- 2. The Collector, Central Excise & Customs, Central Excise Building, Race Course, Vadodara.
- 3. The Additional Collector, Central Excise (P&V), Customs House, Nr. All India Radio, Navrangpura, Ahmedabad.
- 4. Naik Prakachandra Chhotabhai, Surat-1.
- Bhagat Harishkumar Jaykrishna, Baroda Coll&te.
- 6. Yakmi Madan Mohan, Rajkot, Coll'te.

M

- Shærma Munsilal Bhupat, Ahmedabad Coll'te
- 8. Sharma Devendrakumar, Vinodchandra, Rajkot Coll'te
- 9. Verma Brijesh Kumar (Kulshreshta Brijeshkumar Prambahadur) Rajkot Coll'te
- 10. Dave Rameshchandra Kanialal, Rajkot Coll'te
- 11. Kaptan Sanatkumar P. Baroda- Divn. IV
- 12. Mehta Rajeshkumar S., Ahmedabad Coll'te
- 13. Desai Pankaj S., Customs Bulsar,
- 14. Patel Rameshbhai B, Ahmedabad Coll'te
- 15. Vasava Manubhai M, Ahmedabad Coll'te
- 16. Sheth Pradipkumar S., Baroda Coll'te
- 17. Patel Mahesh K, Ahmedabad Coll'te
- 18. Rishwardkar Vishwas V., Ahmedabad Coll'te

19. Rajput Lochansinh D, Ahmedabad Co	oll'te
20. Macwan Manharkumar N, Ahmedabad C	oll te
21. Sharma Pradipkumar B., Ahmedabad	
22. Naithani Ashok N.	
23. Pandey Manishkumar K. Baroda "	
24. Anthoney Josaph V. Ahmedabad "	
25. Shukla Shaileshkumar C. Rajkot	*
26. Parihar Awardhaj Singh, Baroda C	Ħ
27. Mathew Chothirakunnil I, Rajkot	П
28. Fortumate Alex Gomes, Ahmedabad	н
29. Rajgopal Ramawaamy, "	•
30. Ajay D.Parihar, Baroda	•
31. Shah Mahendra P., Ahmedabad	
32. Betham Mukesh M. "	4
33. Bice Pradipsingh B, Rajkot	H
34. Gaurushani Surendra S., Ahmedabad	н
35. Sheth Bharat K., Baroda	H
36. Bhatt Subhashchandra Y., Surat	
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38. Thapoliyal Dayaram M., "	**
39. Mehta Kartik V. Surat	n
40. Bhat Yogesh S., Ahmedabad	n
41. Rufus Rockey, Surat	a
42. Raithatha Rajendrakumar S, Rajko	t "
43. Palkar Pradip R, Baorda	11
44. Karakjgeokar Laxman V., Baroda	**
45. Savant Ramesh N, Ahmedbbad	n

Respondents

Advocate Mr.Akil Kureshi

Mr.Shailesh Brahmbhatt

ORAL ORDER

O.A. 593/93

Date: 24-2-97

Per Hon'ble Mr.V.Ramakrishnan Vice Chairman

Heard both the sides. The grievance of the applicant is that on his promotion to the cadre of

Inspector of Central Excise his seniority was not fixed on the basis of the date of entry but was fixed on the basis of the date of confirmation. The applicant submitted a representation dated 8-7-1991, at Annexure A-1, to the Collector of Central Excise, Baroda where he had requested to refix his seniority taking into account the date of entry and not the date of confirmation. He refers in his representation to a decision of the Central Administrative Tribunal, Ernakulum Bench, in the case of V. Narayanan and ors. Vs. Collector of Central Excise and Customs. According to him the same principle shall apply to his case. He was informed initially some time in 1991 that the matter was under consideration by the department and as there was no further response from the respon--dents, he approached the Tribunal by filing the present O.A. in 1993.

2. The learned counsel for the applicant forcefully submits that for fixing of seniority, the date of entry is max important and the date of confirmation is not relevant and this position in fact has been recognised by the department and the circular dated 22-12-1959 which had fixed certain principles for fixing of seniority was later replaced by the another circular in 1986 on the basis of various court decisions. The learned counsel for the applicant

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draws our attention to the judgment of the Ermakulum

Bench against which the department has filed an S.L.P.

which was dismissed. According to him, the O.A. deserves

to be allowed.

- application on the ground that the O.A. is hopelessly time barred. He also submits that according to him, the principle regarding the date of entry for the purpose of seniority cannot be applied in the present case as the rectuirment to this level was made on the basis of ROTA QUOTA principle and the seniority has already been determined earlier prior to the issuance of the order laying down revised principle. He says that this case wax is not required to be reopened in view of the xwe instructions issued by the department in November 1992.
- We have considered the rival contentions.

 We are of the view that it is not necessary in this

 case to go into the merits of the question whether

 seniority is to be reckened on the basis of the date of

 entry or date of confirmation. It is stated by Mr. Kureshi,

 that the initially seniority list in this cadre was

 published by a letter issued in 1982 and reissued

 This beautibles desputed

 from time to time by subsequent orders. In fact

K

we find from the representation dated 08/7/1991, at Un Apleant Annexure A-1 that he had thought it fit not to represent according to be earlier as there was no decision for interpreting the correct scope of applicability of the rules for fixing of the seniority. He further states that he came to know about the decision of the Erakulum Bench in Narayanan's case with enclosing a copy of the decision had sought for refixing the seniority. In other words, he moved the department in respect of the seniority list, which was finalised earlier from 1982 onwards and in 1991, he approached the Tribunal by filing the present O.A. only in 1993. We hold that it is not a valid ground to explain the delay. We may merking in this context refer to the case of P.S.Sadasiva Vs. State of Tamil Nadu((1975) 1 SCC 152) 1975 SCC(L&S) 22: AIR 1974 SC 2271), whereas the Supreme Court has observed that it would be sound and wise exercise of discreation for the courts to refuse to exercise their extra ordinary powers under Article 226 df the case of persons who do not approach it expeditiously for relief and who stand by and allow things to happen and approach the Tribunal to put forward stale claims and try to unsettle settled matters. Again in the case of Government of Andra Pradesh Vs. M.A. Kareem ((1991) 2 SLJ 15 , the Supreme Court reversed the orders of the Andrapradesh Administrative Tribunal and observed that

the Courts and Tribunals should be slow in disturbing the settled affairs in a service for such a long period. They had also referred to the judgment in the case of K.R. Mudgal Vs. R.P. Singh ((1986) 4 SCC 531) , where a reference was not to the observations made by the constitution Bench in the case of Malcom Lawrance Vs. Union of India. (1975 Supp SCR 409). The Supreme Court has been laid down the law that ranking up the old matters like seniority after a long time cannot be permitted as it likely to result in administrative complications and difficulties and at would be in the interest of smoothness and efficienty of service that such matters should be given a quiteus after lapse of some time. Again in the case of G.C. Gupta Us. N.K. Pandey ((1988) 1 SCC 316), the Supreme Court had observed as under :

The challenge to the seniority tof
the applicants was made after nearly
17 years and they have sought the
relief of redetermination of the
seniority in accordance with the
provisions of the aforesaid rules.
This cannot be permitted as it would
amount to unjust deprivations of the
rights of the appellants."

the seniority list following certain principle was published in 1982 has been challenged before the Tribunal only in 1993 after submitting the representation to the department in June 1991. The relief sought for is without merit and the application is barred by delay and laches and on that ground, the we dismiss the O.A. with no order as to costs.

(T.N.Bhat)

Member (J)

(V.Ramakrishnan)

Vice Chairman

*ssh..

CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH AHMEDABAD

Application No. _______ 93 Transfer Application No.

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Rood (Decided).

Dated: 2/4/97

Signature of the Dealing Assistant

Countersign : (2)

CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH, AHMEDABAD

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AHMEDAJAD BENCH AHMEDAJAD

C.A.T./Judicial Section.

Submitted 3
Original Petition No Sys
OF MANAGEMENT OF THE PROPERTY
Miscellaneous Petition No
Shri D. Khalii Petitioner(s.
versus
110.1208 Respondent (s)
This application has been submitted to the Tribuna1 by
Shri 14, V. 629
Under Section 19 of the Administrative Tribunal Act, 1985. It has been scrutinised with reference to the points mentioned in the check list in the light of the provisions contained in the Administrative Tribunal Act, 1985 and Central Administrative Tribunals (Procedure) Rules 1985.
The application has been found in order and may be given to concerned for fixation of date.
The application has not been found in order for the reasons indicated in the check list. The applicant advocate may be asked to rectify the same within 14 days/draft letter is placed below for signature. [] 3 dw www preparty property
ASSIT. Index not prepared proporty.
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of SV 134 93 OA) 593 93

IN THE CENTRAL ADMINISTRATION TRIBUNAL ADDITIONAL BENCH: AHMEDABAD:

Shri Ishwarlal Dashrathlal Khatri Applicant
 V/s.

- 1. The Secretary,
 Central Board of Excise and Customs,
 Ministry of Finance,
 Department of Revenue,
 Government of India,
 New Delhi.
- 2. The Collector, Central Excise and Customs, Central Excise Building, Race Course, Vadodara-390 005.
- 3. The Additional Collector,
 Central Excise and Customs (P&V),
 Customs House,
 Near All India Radio,
 Navrangpura,
 Ahmedabad 380 009.

Respondents.

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- 4. Naik Prakashchandra Chhotabhai D Surat-1.
 - 5. Bhagat Harishkumar Jaykrishna, Baroda Coll'te.
 - 6. Yakmi Madan Mohan, Rajkot Coll'te.
 - 7. Sharma Munsilal Bhupat, Ahmedabad Coll'te.
 - 8. Sharma Devendrakumar, Madadara Vinodchandra, Rajkot Coll'te.
 - 9. Verma Brijesh Kumar (Kulshreshta Brijeshkumar Prambahadur), Rajkot Coll'fe.
 - 10. Dave Rameshchandra Kanialal, Rajkot Goll'te.
 - 11. ,Kaptan Sanatkumar P., Baroda, Divn.-IV.
 - 12. Mehta Rajeshkumar S., Ahmedabad, Coll'te.
 - 13. Desai Pankaj S., Customs Bulsar.
 - 14. Patel Rame sh bhai B, AhmedabadColl'te.
 - 16. Vasava Manubhai M., Ahmedabad Coll'te.
 - 16. Sheth Pradipkumar S., Baroda Coll'te.
 - 18. Patel Mahesh K., AHMEDABAD COLL'TE.
 - 18. Rishwadkar Vishwas V., Ahmedabad Coll'te.
 - 19. Rajput Lochandinh D., Ahmedabad Coll'te.
 - 20. Macwan Manharkumar N., Rajkot Coll'te.
 - 21. Sharma Pradipkumar B., Ahmedabad Coll'te.
 - 22. Naithani Ashoka N. Ahmedabad Coll'te.
 - 23. Pandey Manishankar K., Baroda Coll'te.
 - 24. Anthoney Joseph V., Ahmedabad Coll'te.
 - 25, Shukla Shaileshkumar C., Rajkot Coll'te.
 - 26. Parihar Awadhraj Singh, Baroda Coll'te.
 - 27. Mathew Chothirakunnil I., Rajkot Coll'te.
 - 28. Fortunate Alex Gomes, Ahmedabad Coll'te.
 - 29. Rajgopal Ramaswamy, Ahmedabad Collite.
 - 30. Ajay D. Parihar, Baroda Coll'te.
 - 31. Shah Mahendra P., Ahmedabad Coll'te.

- 4. Weik Prakeshchandra Chhotabha Burat-1.
- 5. Shagat Harishkumar Jaykrishna, Baroda Coll te.
- 6. Yakut Madan Moham, Rajkot Coll'te.
- 7. Sharma Munsilal Shupat, Abmedabed Coll te.
- 8. Sharma Devendrakumar, XadadaraVizocchandra, Rojact Coll'te.

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- Frembehadur), Rejkot Coll'se.
 - 10. Dave Rameshobandra Kanislal, Rajkot Coll*te.
 - 11. .Kapten banatkumar P., Barcda, Divn.-IV.
 - 12. Mehte Rejeshkumar S., Ahmedebad, (cll'te,
 - 13. Desat Pankaj S., Customs Halser.
 - 14. Patel Ramesbhat B. Ahmedabadcoll'te.
 - 16. Vacava Manubhat M., Abmedabad Coll te.
 - 16. Sheth Pradipkumer S.. Bareda Collete.
 - IW. Petel Mahesh M., ARYSDARAD COLL TE.
 - 18. Bishwadkar Vishwar V., Ahmadabad Collite.
 - 19. Rafput Inchandinh D., Abmedabad Coll tte.
 - 20. Macwam Manharloymer No. Saite t Collite.
 - 21. Sharme Predipkumer B., Ahmedehed Collete.
 - 22. Watthent Ashold W. Ahmedabad Coll'te.
 - 23. Pandey Mentshanker K., Errode Coll'te.
 - 24. Anthoney Joseph V., Absedabad Collete.
 - 25, Shukla Shalleshkumar C., Rajkot Coll'te.
 - 26. Parther Awadhrej Stogh, Serode Collite.
 - 27. Mathew Chotchtrakunoil I., Sajkot Collete.
 - 25. Fortunate Alex Comes, Ahmedahad Coll*te.
 - 29. Rajgopal Rame swamy, Ahnedabed Collite.
 - 30. Alay D. Peribar, Baroda Coll'ta."
 - 31. Shah Hahandra F., Ahardabad Coll te.

- 32. Botham Mukesh M., Ahmedabad Coll te.
- 33. Bice Pradipsingh B., Rajkot Coll te.
- 34. Gaurushani Surendra T., Ahmedabad Coll'te.
- 35. Sheth Bharat K., Baroda Coll'te.
- 36. Bhatt Subhashchandra Y., Surat Coll'te.
- 37. Jadeja Raghuvir P., Ahmedabad Coll te.
- 38. Thapoliyal Dayaram M., Ahmedabad Coll te.
- 39, Mehta Kartik V., Surat Coll'te.
- 40. Bhat Yogesh S., Ahmedabad Collite.
- 41. Rufus Rockey, Surat Collectorate.
- 42. Raithatha Rajendrakumar S., Rajkot Coll'te.
- 43. Palkar Pradip R., Baroda Collite.

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- 44. Paiker Karanjgeokar Laxman V., Baroda Coll'te.
- 45. Savant Ramesh N., Ahmedabad Coll'te. ...

to the second

Place : Ahmedabad.

Date : 24/1/95

K. V. OZA ADVOCATE

Respondents.

32. Botham Mukesh M., Ahmedabad Coll'te.

33. Bice Fradipsingh B., Bajkot Coll tte.

34. Gaurushani Surendra T., Ahmedabad Coll'te.

35. Sheth Bharst K., Baroda Coll'te.

36. Enatt Subhashohandra Y., Surat Coll'te.

37. Jadeja Raghuvir P., Ahmedabad Coll'te.

38. Thapoliyal Dayaram M., Ahmedabad Coll tte.

39, Mehts Kartik V., Surst Coll'te.

40. Enat Togesh S., Ahmedabad Collite.

41. Rufus Rockey, Suret Collectorate.

42. Raithatha Rajendrakumar S., Rajkot Coll'te.

43. Pelkar Pradip R., Baroda Collite.

44. Paikar Karanjesokar Lazman V., Baroda Collite.

45. Savant Ramesh W., Ahmedabad Collite.

Place a Abmedabad.

Date : 24/1/96

(K. V. CZA) ADVOCATE

Respondents.

DETAILS OF APPLICATION :

1. Particulars of applicant :

Name of the applicant

: Ishwarlal Khatri.

Name of the father

: Dashrathlal Khatri.

Designation and office in which employed.

: Inspector, Central Excise & Customs, Office of the Collector of Central Excise & Customs, Ahmedabad.

Office Address

: Customs House, Near All India Radio, Navrangpura, Ahmedabad-380 009.

Address of service of notice.

H-100/817, Nirmal Bidgx, Apartments, Opp. Jay Mangal Society Bus Stop, Ring Road, Naranpura, Ahmedabad-380013.

Particulars of respondents.

Name of the respondents :

- 1. The Secretary,
 Central Boardof Excise
 and Customs, Ministry of
 -Finance, Department of
 revenue, Government of
 India, New Delhi.
- 2. The Collector,
 Central Excise & Customs,
 Central Excise Building,
 Race Course, Vadodara,
 Pin 390 005.
- 3. The Additional Collector, Central Excise (P&V), Customs House, Near All India Radio, Navrangpura, Ahmedabad, Pin 380 009.

 Particulars of the order against which application is made.

The application is against the wrong fixation of seniority for which a representation was made on 8.7.91 and subsequent reminders thereon dated 16.10.91, 6.3.92, 10.6.92, 9.2.93 and 5.7.93. The representation is still not decided.

4. Jurisdiction of the Tribunal.

The applicant declares that the subject matter of representation against which he wants redressal is within the jurisdiction of the Tribunal.

5. Limitation:

The applicant further declares that the application is within the limitation prescribed in Section 21 of the Administrative Tribunal Act, 1985.

Notes
Today, ie 20/1/95 amendonent is made but all the
tre list of cooperer ocapetts is in complete.

6. Facts of the case :

I was recruited in the department as an L.D.C. in the year 1969 and joined my duties on 18.09.69 and got promoted as U.D.C. and as an Inspector of Central Excise on 25.7.77, was confirmed as an Inspector on 04.04.82. It may kindly be seen from the seniority list prepared as on 1.1.88 and 1.1.91 that the Inspector whose date of recruitedment is later to me have been placed as seniors The names of such Inspectors appear to me and above me. at S.No. 694 to 696, 698 to 700, 702 to 703, 705 to 709, 718 to 21, 724, 728 to 729, 731, 733 to 734, 735, 737, 739 to 740, 742 to 744, 746 to 748, 750 to 752, 754 to 756, 759 to 760,762 to 764 who are recruited in the years 1978 ka&1979. My name is placed at S.No. 765 in the seniority list circulated in the year 1991. The numbers are abnormally high. From these facts, your Honour will readily agree with me that apparant injustice ke is done to me.

7. Details of remedies exhausted:

Copy of representation dated 8.7.91 and reminders thereon dated 16.10.91, 5.3.92, 20.6.92, 9.2.93 and 5.7.93 are enclosed herewith.

8. Matter not previously filed or pending with any other Court.

The applicant further declares that I had not previously filed any application, writ petition or suit regarding the matter in respect of which this application has been made before any Court, of Law, or any other authority or other Bench of the Tribunal and nor any such application writ petition or suit is pending before any make of them.

9. Relief soughts:

- My seniority may please be refixed.
- Any other relief as deemed proper may be given.
- Any monetary or promotional relief ensuing from the order may please be awarded.
- Till the matter is finally decided, a stay to be granted for the promotion of the junior officers who have been posted above me.

10.Interim order :

Till the matter is finally decided, a stay to be granted for the promotion of the junior officers who have been placed above me.

- 11. Personal hearing is requested at the admission stage.
- 12. Particulars of Bank Draft:

 Postal order No. 924665 dated 24.7.93.

 for Rs. 50/-(Rupees fifty only) issued by S. P.M.

 Guy High Gurt P.O. Albed
- 13. List of enclosures : As per Index above.

VERIFICATION.

I Ishwarlal son of Dashrathlal Khatri aged 44 years working as an Inspector of Central Excise and Customs Ahmedabad resident of Ahmedabad do hereby verify that the contents of Paras 1 to 13 are true to my personal knowledge and paras 1 to 13 believed to be true on legal advice and that I have not suppressed any material facts.

Place: Ahmedabad. Dated: 24.7.93

(I.D. KHATRI),

Dhah,

Signature of Applicant.

By Registrar C.A.T.(I)

FORM II (See rule 4(4).).

RECEIPT MXEXMXXX SLIPS.

Receipt of the application filed in the Central Administrative Tribunal, Ahmedabad Bench by Shri I.D.Khatri working as an Inspector of Central Excise in the office of the Collector of Central Excise and Customs, Ahmedabad and resident of H-100/817, Nirmal Apartments, Cpp. Jay Mangal Society Bus Stop, Ring Road, Naranpura, Ahmedabad is hereby acknowledged.

Place: Ahmedabad. Dated: .7.93.

Seal

For Registrar,

Central Administrative Tribunal, Ahmedabad Bench. From:
I.D.Khatri,
Inspector of C.Ex., A.R.IV,
Ahmedabad Divn. IV, Ahmedabad

Kaushikhin V. C

Bace 8.7.91

To,
The Collector of C.Ex,
Vadodara (Submitted through proper channel).

Respected Sir,

Sub :EStt. : Fixation of Seniority :

Representation by Shri I.D.Khatri,
Inspector of C.Ex., A.R.IV, Dn.IV, Ahmedabad:

I the undersigned I.D.Khatri, Inspector of Central Excise presently working in Assessment Range IV, Division IV, Ahmedabad (Ahmedabad C.Ex.Collectorate) hereby request your goodself to consider the following submissions in regard to fixing of the correct seniority.

I invite your kind attention to the Seniority list prepared as on 1.1.88 and circulated on 29.4.88. Though, I perused the list and observed that the seniority fixed in respect of mine is not proper against the facts and rules published from time to time. At the material time, I did not think it fit to represent in this regard on account of the fact that there were no decisions interpreting the correct scope of applicability of the rules for fixing the seniority but they are available now and on the basis of that, I feel certain that my seniority fixed is not on the ratio lead down in the said decisions. The facts involved in these decisions are identical to me and the interpretation of rules for fixing the seniority and the ratio leid down there—in is squarely applicable to the facts of my case.

I also invite your kind attention to the seniority list prepared as on 1.1.91 and circulated vide your letter No. 34/8/01 Estt. dated 13.6.91. The position in 1988 sencirity list is not changed even in 1991 seniority list.

I, therefore, request your benour to do justice to me and refix my seniority at proper place and may be obliged. To appreciate the facts involved, I narrate the same as under :

I was recruited in the department as an L.D.C. in the year 1969 and joined my duties on 18.9.69 and got promoted as U.D.C. and as an Inspector of C.Ex. on 25.5.77, was confirmed as an Inspector on 4.4.82. It may kindly be seen from the seniority list prepardd as on 1.1.88/that the Inspectors whose date of recruitment is later to me have been placed as seniors to me and above me. The names of such Inspectors appear a 5.No.692, 694.to 696, 698 to 700, 702 to 703, 705 to 709, 712 to 713, 718 to 721, 723 to 724 728 to 729, 731, 733 to 734, 735, 737, 739 to 741, 742 to 744, 746 to 748 750 to 752, 754 to 756, 759 to 760, 762 to 764 = 49 who are recruited in the years 1978 and 1979. The numbers of such Inspectors placed above me comes to 49. The number is aboutmally high. From these facts, your honour will readily agree with me that apparent injustic is done to me.

In support of my request to revise and refix the semiofity.

I am drawing your kind attention to two decisions of Central

Administrative Tribunals. In both the cases, the semiority lists

prepared were held not in confirmity of the rules of semiority

and have been struck down and order was made to refix the semiority

of the applicants by preparing the fresh lists.

The principles for fixing the seniority evolved are ;

"Held that the identity of a member of the service with reference to his source of enrty or made of recruitment

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stands submerged and lost after k his appointment to the service and he becomed a member of one homogeneous group. The relative placement of inter seniority of members of three cadres a for preparing eligibility list of Group-A has to be based. In absence of any other rule of seniority on the principles of continuous length of service in that grade.

Regn No. OA-1089/1986 dated 28.5.87 published in C.B.E.C. Digest-Sept.1988.

This decision deals with the quota of Direct recruit and promoted appraisers from Cl.II. The ratio is 1:1.

The another decision is given by Central Administrative Tribunal, Ernakulam in the case of Shri V.Narayanan and 3 others v/s. Collector of Central Excise and Customs, cochin in appeal No. 473/89 dated 26.3.91. Copy of which is enclosed for your ready reference. It is directly on the promotees and Direct recruits in the cadre of Inspector. The ratio is 3:1. Discussing the various judgements, the Hon'ble CAT has taken into consideration the principles laid down by Hon'ble Supreme Court. It is held that if there has been deviations from the quota rule, then to that extent rota rule of seniority should not be applied and the proper rule of seniority to be applied in such cases ax is the date of enrty and continuation officiation in the cadre.

In view of this submissions, I request your honour to consider my case sympathetically and remove the anamoly and the injustice occured to me.

I thank you, Sir in anticipation and look forward with hope.

For this act of kindness, I, as in duty bound, shall even pray.

EMCL : As above

Yours faithfully,

(I. D. KMATRI)

IN THE CENTHAL ADMINISTRATIVE TRIBUNAL ERNAKULAM

O. A. No.

473/89

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V. Narayanan & 3 others Applicant (s)

M/s K Sasikumar & CA Joy Advocate for the Applicant (s)

Versus

Collector of Central Excise. Respondent (s) and Customs, Central Revenue Bldg., I.S. Prass Road, Cochin. 18 & 19 others

Mr.P.Sankarankutty Nair, ACGSC Advocate for the Respondent (s)

CORAM:

l'e Hon'ble Mr.

S.P. Mukerji

Vice Chairman

and

le Hon'ble Mr.

A.V.Haridasan

Judicial Member

JUDGEMENT

(Mr.A.V.Haridasan, Judicial Member)

The subject matter of this application is the dispute regarding inter-se seniority between the direct recruits and promoteus in the cadre of Inspectors of Central Excise. The grievance of the applicants 4 in number is that, though they were directly recruited to the cadre of Inspectors of Central Excise on 17.11.80, pursons promoted to that post from the cadre of Upper Division Clerks long after the data on which the applicants were appointed have been shown as senior to the applicants in the seniority list, Annexure-A1, according to the applicants following a wrong principle of seniority.

The persons who would be affected by grant of the relief.

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Kaushikh

Advocas

569. Thengawad

Raipur, Ainmedabad. Phone 348257

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claimed in the application have been impleaded as respondents

3 to 19. The material facts of the case as everred in the application can be briefly stated as follows.

There are two channels for making appointment to the cadre of Inspectors of Central Excise, namely direct recruitment and promotion. Upper Division Clerks with 5 years regular service are entitled to be considered for promotion to the posts of Inspectors of Central Excise. After 1.8.72, the ratio between promotees and direct recruits is 3:1. - According to the Officer Memorandum of the Ministry of Home Affairs dated 22.12.59(Annexure-A2) the relative seniority of direct recruits and promotees was to be determined according to the rotation of vacancies basing on the quota prescribed for direct recruitment and promotion. A roster was to be maintained, and the direct recruits and promotees were to be fitted in their respective slots. If for any reason either direct recruitment or promotions could not be affected to fill the ear-marked slots for each category, the practice was to keep the slots vacant and to fill the same as and when the recruitment is made. This resulted in an anomalous situation in which persons whether it be promotees or direct recruits who were fortunate enough to get accommodated in the slots being kept vacant in the roster of any earlier year even-though their appointment was on a far later date became seniors to persons who were appointed earlier than them in the post but unluckily accommodated in the later roster.

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Various High Courts and Supreme Court in a catena of decisions held that this method of fixing inter-se seniority between promotees and direct recruits were illegal and arbitrary and violative of Article 14 and 16 of the Constitution of India. In the light of the decision of the Supreme Court and the High Courts, the Government of India issued an order dated 7.2.86(Annexure-A3) with a view to cure the defect in the method of reckoning seniority between direct recruits and promotees, as follows:

"This matter, which was also discussed in the National Council has been engaging the attention of the Government for quite some time and it has been decided that in future, while the principle of rotation of quotes will still be followed for determining the inter-se seniority of direct recruits and promotees, the present practice of keeping vacant slots for being filled up by direct recruits of later years, thereby giving them unintended seniority over promotees who are already in position, would be dispensed Muith. Thus if adequate number of direct recruits do not become available in any particular year, rotation of quotas for purpose of determining seniority would take place only to the extent of the available direct recruits and the promotess. In other words, to the extent direct recruits are not available, the promotess will be bunched together at the bottom of the seniority list, below the last position upto which it is possible to determine seniority, on the basis of rotation of quotas with reference to the actual number of direct recruits who become available. The unfilled direct recruitment quota vacancies would, however, be carried forward and added to the corresponding direct recruitment vacancies of the next year (and to subsequent years where necessary) for taking action for direct, recruitment for the total number according to the usual practice. The after, in that year while seniority will be Theredetermined between direct recruits and promotees to the extent of the number of vacancies for direct recruits and promotees as determined according to the quota for that year, the additional direct recruits selected against the carried forwarded vacancies of the pravious year would be placed en-bloc below the last promotee (or direct recruit as the case may be) in the seniority list based on the rotetion of vacancies for that year. The same principle holds good in determining seniority in the event of carry forward, if any, of direct recruitment or promotion quota vacancies (as the case may be) in the subsequent years.

But even after the issuence of Annexure-A3 order, on 10.6.86 the respondents issued a seniority list of Inspectors of Central Excise, Annexura-A4 in which they had ranked persons who were promoted to the cadre of Inspector of Central Excise after the date of recruitment of the applicants to that cadre namely 17.11.80, as seniors to the applicants. To quote certain examples, the first applicant who was appointed as Inspector of Central Excise on 17.11.80 was placed at Serial No.390, while Shri P Mohammed Kasim, the 16th respondent, though promoted to the post only on 3.10.1981 was assigned at Serial No.387. While the second applicant at Serial No.402, one C.K.Padmakumari who was appointed on 30.9.81 has been placed at Serial No.401. Several other persons who were appointed to the post of Inspectors of Central Excise after 17.11.80 were placed in the seniority list at Annexure-A4 above the applicants. The applicants submitted representations to the second respondent pointing out the irregularity and claiming proper placement in the seniority list. A cdpy of the representation submitted by the first applicant to the second respondent is at Annexure-A5 The claim of the first applicant for refixation of the seniority was turned down by Annexure-A6 order dated 20.11.86. The first applicant filed an appeal to the first respondent. Subsequently, the second respondent prepared and circulated another seniority list of Inspectors of Central Excise on 1.1.89, on 28.2.89, a copy of this is Annexure-A1. this seniority list also the respondents adopted the old

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principle of fixation of enmiority and did not follow the procedure laid down in the Annexure-A3 instructions as in paragraph 7 of Annexure-A3, it was mentioned as follows:

"These orders shall take effect from 1st March, 1986. Seniority slready determined in adcordance with the existing principles on the date of issue of these orders will not be reopened. In respect of vacancies for which recruitment action has already peen taken, on the date of issue of these orders either by way of direct recruitment or promotion, seniority will continue to be determined in accordance with the principles in force prior to the issue of this OM."

In the Annexure-A1 seniority list, the applicants 1 to 4 uere ranked 366, 376, 350, 344 respectively. But persons who were appointed to the post long after 17.11.80 have been given seniority over the applicants. The paragraph 7 of the QM dated 7.2.86 (Annuxure-A3) making the order only prospective in operation thereby taking away from the applicants, the benefits of proper fixation of seniority is arbitrary and illegal and against the spirit of the judgement of the Supreme Court and High Courts, pursuant to which the OM itself has been issued by the Government. The cut off date of 1.3 86 denying the benefit of the persons who were appointed earlier and extending the benefit only on those appointed on and from that date is discriminatory illagal and violative of Articlæ 14 and 16 of the Constitution of India. In determining the inter-se seniority of numbers belonging to the same grade in the service, the rule of continuous officiation, length of service should be the 8-11

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The Hyderabad Bench of the Central Administrative Tribunal has in OA< 156/86 filed by some Inspectors of the Central Excise, as the applicants, held that the applicants therein were entitled to get the seniority revised in accordance with the principles laid down by the Supreme Court, which were accepted by the Government of India, Department of Personnel and Administrative Reforms OM No.35014/2/80 Estt. D dated 7.2.1986, Therefore, the applicants pray that the paragraph 7 in the OM dated 7.2.95, Annexure-A3 may be declared as arbitrary, discriminatory and violative of Articles 14 and 16 of the Constitution of India, and therefore unsustainable, that Annexure-Al seniority list may be quashed, and that the respondents may be directed to determine the seniority of the applicants by issuing seniority in relation to others in the Annexure-A1 a revised seniority list, refixing their seniority list taking into account their date of appointment and continuous officiation in service in the grade of Inspectors and also in the light of Annoxure-A3 order dated 7.2.1986.

Respondents 1, 2 and 20 were represented by the Central Government Standing Counsel. The other meapondents though notified did not appear. A reply statement was filed on behalf of the respondents 1 and 2. In this reply statement, it has been contended that the seniority of the applicants and others who were appointed prior to 1.3.1986 has been fixed in the seniority list at Annexure-A4, though issued on 10.5.1986, after the issuance of Annexure-A3

order dated 7.2.1986, following the principles contained in OM dated 22.12.59, because as per paragraph 7 of Annaxure A3 regarding persons who were recruited prior to 1986, the principles that have to be followed in fixing seniority was those contained in the DM dated 22.12.59. It has been further contended that in Annexure-A1 seniority list, as on 1.1.1989 also the same procedure has been adopted, and that this is perfectly in accordance with the directions in Annexure-A3 order. It has further been contended that op this Tribunal has in the judgement in DA K-67/88 considered the same question and observed that the inter-se seniority of direct recruits and promotees is to be fixed in accordance with the quota laid down by the rules and seniority has to satisfy the test of equality of opportunity in the matter of service. Therefore, the respondents 1 and 2 contend that there is no merit in the application, and that the same is liable to be dismissed. The respondents 1, 2 and 20, though uere given several opportunities to file additional reply statement after the amendment of the application, incorporating the prayer for declaration that paragraph 7 of Annexure-A3 order illegal and inoperative, they have not file any additional reply statement.

4. We have carefully gone through the pleadings and documents produced, and have also heard the arguments of the counsel on either side.

inapplicable to persons already in service upto 1.3.1986 and applicable only to persons recruited from that date is violative of Article 14 and 16 of the Constitution and therefore liable to be struck down. It is an undisputed fact that several persons appointed after 17.11.1980 on which date the applicants were recruited directly as Central Excise Inspectors have been placed higher in the seniority list at Annexure-A1 and A4. The reasons for this anomaly is that in their case seniority was fixed not on the basis of the date of entry into service or length of continuous officiation in the cadre but on the basis of rotation of quota The applicants have averred in the application that as 5 years regular service in cadre of U.D.C is required for promotion as Inspector of Control Excise, on the date on which the applicants were appointed by direct recruitment to that post the promotees had not become eligible for promotion, that was why they were promoted only subsequently and that placing the applicants below such persons in the seniority list is highly arbitrary and violative of Articles 14 and 16 of the Constitution of India. It has also been averred that it was with a view to avoid such enequittable situation persuaded by the various judgements of the Supreme Court and High Courts that the Government had issued Annaxure-A3 memorand uherein it has been provided that if a sequate number of direct recruitees or promotees do not become available in a particular year, rotation of quoto for the purpose of determining soniority should take place only to the extent of availability of direct recruits or promotons, that

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unfilled quata of vacancies would be carried forward and added to the corresponding quota of the next year and that the additional recruits selected against the carry forward vacancies of the previous year should be placed emblock below the last promotee or direct recruits as the case may be in the seniority list cased on rotation of vacancy for that year. According to the applicants if qualified persons to be promoted to the post of Inspector of Central Excise were not available, at that time when the applicants were directly recruited to that cadre instead of leaving the posts of promotees vacant as directed in Annexure-A3, the vacancies in the quota of promotees should have been carried forward and that if that was done there would not have been any occasion for placing persons appointed by promotion to the post of Inspector of Central Excise after the appointment of the applicants above them. The respondents' contention is that, since Annexure-A3 has come into effect only from 1.3.1986 and as seniority of persons in service upto that date in the cadre is to be continued to be determined according to the existing guidelines contained in the OM dated 22.12.1959 at Annexure-A2, there is no merit in the case of the applicants and that no injustice has been caused to them in the matter of seniority in Annexure-A4 list. The learned counsel for the applicant argued that the paragraph 7 in the Annexure-A3 list making the principles laid down in the above memorandum applicable only in the case of persons appointed after 1.3.1986 is arbitrary and

violative of Articles 14 and 16 of the Constitution. A classification of officers into persons recruited prior to 1.3.1986 and after that date for the purpose of applying the correct seniority according to the learned counsel amounts to hostile discrimination. Even before the issuance of Annexure-A3, the Supreme Court has in a catena of decision indicated that where a quota has failed, it is improper to allow the rota rule of seniority to prevail. As early as in the year 1967 the Supreme Court has in D.R.Nim Vs.

Union of India, AIR 1967 SC 1301 observed that comtinuous officiation in a cadre must be counted for seniority.

It has been observed as follows:

period as in this case for nearly fifteen to twenty years in a post and had never been reverted it cannot be held that the Officer's continuous officiation was a mere temporary or local or stop gap arrangement even though the order of appointment may state so. In such circumstances the entire period of officiation has to be counted for seniority. Any of articles 14 and 16(1) of the Constitution because the temporary service in the post in question is not for a short period intended stances."

In Janardhan Vs. Uniqu of India, AIR 1983 SC 769 the Supreme Court has observed as follows:

"As quota rule was directly inter-related with the seniority rule, and once the quota rule gave way, the seniority became wholly otiose and ineffective. It is equally well-recognised that where the quota rule is linked with the seniority rule, if the first breaks down or it is illegally not adhered to giving effect to improper."

In GS Lamba Va. Union of India, AIR 1985 SC 1019 the

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authority can prescribe quota for each course. It is equally correct that where the quota is prescribed, a rule of seniority by rotating the .vacancips can be a valid rule for seniority. But as pointed out earlier, if the rule of seniority is inextricably intertuined with the quota rule and there is enormous deviation from the quota rule, it would unjust, inequitous and unfair to give effect to the rota rule. In fact as held in O.P.Singla's case (AIR 1984 SC 1595) giving effect to the rote after noticing enormous departure from the quota rule would be violative of Article 14. Thorefore, assuming that quota rule was mandatory in character, as pointed out earlier, its departure must permit rejection of rote rule as valid principle of seniority."

The Supreme Court has again in the same ruling held that:

"...giving effect to the rota rule after noticing the enormous departure from the quota rule would be violative of Articles 14 and 16, ruled that selection or recruitment of one year shall have precedence over selection or recruitment of the next year and this is what is known service jurisprudence as seniority, according to continuous officiation in the cadre or the grade ... This is in tune with fair play and justice and ensures equality as mandated by Article 16."

It is taking note of the principles enunciated the above decisions that Annexure-A3 was issued by the Government.

Even bafore the issuence of Annexure-A3 in the judgement referred to above the Supreme Court has held that if there has been deviation from the Gota rule, then to that extent rota rule of abnisrity should not be applied and the proper rule of seniority to be applied in such cases is the date.

of entry and continuous officiation in the cadre. So giving a cut of date as 1.3.1986 and making the principles of seniority properly formulated in the light of the decisions of the Supreme Court applicable only to persons recruited after that date, is highly impropur and arbitrary. It

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Therefore, we have no hesitation in strucking down paragraph 7 of the memorandum dated 7.2.1986 at Annexure-A3 as irrational and violative of Articles 14 and 16 of the Constitution. It naturally follows that the fixing of the seniority in the case of the applicants basing on the Annexure-A-2 memorandum dated 22.12.1959 is irragular and improper.

allow the application, daclars the paragraph 7 of the OM of the Government of India, Ministry of Personnal, Public Grievances and Pensic: a dated 7.2.1986 at Amnexure-A3 null and void and set aside the impugned seniority list Annoxure-A1 and A4 and direct the respondents 1, 2 & 20. to recast the seniority of the applicants and other persons in the cadrs on the basis of the principles laid down in the remaining part of Annexure-A3 OM. Action as directed above should be completed within a period of three months from the date of communication of this order. The ## is no order as to costs.

(A.V.HARIDASAN)
JUDICIAL MEMBER

(S.P.MUKERJI) VICE CHAIRMAN

26.3.1991

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shall be released within three months from the date of receipt of this order. In the circumstances of the in the area of the second of t there will be no order as to costs.

Application allowed which the con-

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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH; NEW DELHI

REGN. NO.OA 1089/1986

DATE OF DECISION;28TH MAY,1987

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SHRI LAL BULCHAND SHIVDASANI AND OTHERS VS. the time excellent and the second UNION OF INDIA & OTHERS

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HON'BLE MR. JUSTICE K. MADHAVA REDDY, CHAIRMAN HON'BLE MR. KAUSHAL KUMAR, MEMBER. HON BLE MIC AND THE THE STATE OF THE STATE O

HELD MILE STREET Held that the identity of a member of the Service with reference to his source of entry or mode of recruitment stands submerged and lost after his appointment to the Service and he becomes a member of one homogeneous group. The relative placement or inter-seniority of members of three cadres for preparing eligibility list for Group-A has to be based, in the absence of any other valid Rule of seniority, on the principle of continuous length of service in that grade.

JUDGEMENT

.... unive This is an application filed under Section 19 of the Administrative Tribunals Act, 1985 by the applicants in a representative capacity, representing the interests of the promotee officers belonging to the Customs Appraisers Service Class II, challenging the Circular No.A.23011/1/86-Ad.II(A) dated the 22nd May, 1986 issued by the Ministry of Finance (Department of Revenue), Government of India, regarding "Promotion of Appraisers of Customs to the Indian Customs and Central Excise Service, Group - A - Principles regarding" and praying for quashing the "All India Combined List of Appraisers" circulated alongwith the said letter and for a direction to respondents to prepare a fresh seniority list on the basis of length of service and in accordance with the law, quashing the promotion of respondents No.6 to 26 to the post of Assistant Collector of Customs and central Excise, for a direction to the respondents to promote the applicants to the post of Assistant Collector of Customs and for a further direction to the respondents to give the benefit of revised seniority with retrospective effect.

- 2. The applicants had earlier moved the Hon'ble Supreme Court of India under Article 32 of the Constitution of India for redressal of their grievances. The Supreme Court, vide its order dated 28th October, 1986 allowed the writ petition to be withdrawn with liberty to move the Central Administrative Tribunal. In its order dated 28th October, 1986, the Supreme Court also observed that "There is no basis for the submission that the Administrative Tribunal has no authority to entertain the petitions in a representative capacity."
- 3. Although lengthy arguments have been advanced on behalf of the applicants and the respondents comprising not only the parties in the Original Application but many others, whose applications for being impleaded were allowed by the Tribunal, the short point for determination in this case is whether the "All India Combined List of Appraisers with effect from 15th September, 1970 (Direct Recruits and Promotees in the ratio 1:1)" circulated with the letter dated the 22nd May, 1986 by the Ministry of Finance (Department of Revenue); Government of India, is valid and can stand judicial scrutiny in the light of various judicial pronouncements, rules and administrative instructions issued by the Government from time to time.
- 4. This All India Combined List of Appraisers is based on an amalgamation of two lists of direct recruits and promotees - the former according to their inter-se ranking determined by the Union Public Service Commission and the latter according to continuous length of service in the grade and then integrating the two lists into a combined All India list by rotating the officers in the two lists in the ratio of 1:1.

Raipur, Ahmedobad. Phone 348257

5. For a proper appreciation of the various contentions raised in this case, we have to go a little into the past history and a few judicial pronouncements pertaining to this service. As far back as 1936, an order was passed by the Central Board of Revenue which laid down that recruitment to the Customs Appraisers Service would be from two sources. i.e., 50 per cent by promotion, 25 per cent directly from experts and 25 per cent by means of a competitive examination or selection by the Public Service' Commission. It was also said in the order that those percentages, would be the maximum and the Collectors of Customs would not be bound to recruit upto the maximum particularly in the case of recruitment by promotion. It was in 1961 that for the first time, statutory rules under the proviso to Article 309, of the Constitution were framed called 'The Customs Appraisers' Service, Class-II Recruitment Rules, 1961". Rules 3 & 4 of the said Rules, which prescribe the method of recruitment are in the following terms: 6 Rule - 3 and the same transfer of the same transf

"Rule - 3

Recruitment to the Service shall be made by any of the following methods-

- (a) By competitive examination in India in accordance with Part-III of these rules.
 - of their community of for the day of the case "During or (b) By promotion in accordance with Part IV of these rules.
- a common la contiga i citata com entre con la come de l (c) By transfer of an officer in Govt. Service in accordance with Part V of these rules. 11.7 A
 - (d) By direct recruitment by selection otherwise than by competitive examination in accordance with Part VI of these rules. 1992

Rule - 4

- h die (a) No appointment shall be made to the service or to any post borne on the cadre of the service by any method not specified in Rule-3.
- (b) Subject to the provisions of Sub-rule (a) the Board shall determine the method or methods of recruitment to be employed for the purpose of filling in particular vacancies in the service, as may be required to be filled during any particular period and the number of candidates to be recruited by each method.
- (c) The percentage of posts to be filled by direct recruitment by competitive examination or by selection otherwise than by competitive examination shall not be less than 50 per cent of the total cadre of Appraisers. The remaining posts may be filled by any other method mention in rule -3".
- 6. On 31st July, 1963, the Bombay Custom House issued a circular conveying the decision of the Board of Central Excise & Customs that "the position with regard to the Appraisers confirmed earlier than 15.8.1947 is not to be disturbed and that the seniority of direct recruits vis-a-vis promotees in the ratio of 1:1 should be worked out from the 15th August, 1947 only and a fresh seniority list drawn up on this basis." In pursuance of the said circular, a seniority list was also drawn up by the Bombay Custom House. This seniority list was challenged by the promotee Appraisers in the Supreme Court under Article 32 of the Constitution. The Supreme Court disposed of this petition by holding that "The order of the Board of 1963 on the basis of which the impugned seniority list of Appraisers has been prepared clearly lays down that 'the principle of determination of seniority of the direct recruits and the promotees inter se in the prescribed ratio of 1:1 should be worked out'."

(Mervyn Continho v. Collector of Customs, Bombay - AIR 1967 S.C.52).

7. Whereas in Mervyn Continho and others v. Collector of Customs Bombay and others referred to above, the Supreme court held valid the seniority of Appraisers determined on the basis of rotation of direct recruits and promotees in the ratio of 1:1 on the clear assumption that appointments had been made to the cadre of Appraisers 50% by promotion and 50% by direct recruitment, they at the same time quashed the seniority list of Principal Appraisers on the ground that 'The source of recruitment of Principal Appraisers is one, namely, from the grade of Appraisers. There is, therefore, no question of any quota being reserved from two sources in their cases. The rotational system cannot, therefore, apply when there is only one source of recruitment and not two sources of recruitment. In a case, therefore, where there is only one source of recruitment, the normal rule will apply, namely, that a person promoted to a higher grade gets his seniority in that grade according to the date of promotion subject always to his

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being found fit and being confirmed in the higher grade after the period of probation is over." (Para 8). The Supreme Court also held that "The present method by which the respondent puts a direct recruit from the grade of Appraiser, though he is promoted later, above a promotee who is promoted to the grade of Principal Appraisers on an earlier date clearly denies equality of opportunity where the grade of Principal Appraiser has only one source of recruitment, namely, from the grade of appraisers. In such a case the seniority in the grade of Principal Appraisers must be determined according to the date of continuous appointment in that grade irrespective of whether the person promoted to that grade from the Appraisers' grade is a direct recruit or a promotee." (Para 8).

- 8. The grade of Principal Appraiser, which was a Group 'B' post and promotions to which were made on regional basis by the respective Custom Houses, was abolished on 14.9.1970 and the Appraisers became eligible for promotion directly to the post of Assistant Collector of Customs, a Group 'A/ post in the Indian Customs and central Excise Service. The principles for preparation of an all-India list of Appraisers were decided by the Ministry of Finance, Department of Revenue & Insurance, vide their circular F.No.A.23011/2/71-Ad.IIA, dated 28.2.1973. In the said circular, the following principles were laid down for the preparation of the all-India list of Appraisers for the purpose of their consideration for promotion to the Class I Service:-
 - (i) Direct recruitment Appraisers belonging to three different cadres were arranged in the order of their ranking in the select list prepared by the UPSC. This was done taking into consideration that direct recruitment is made on all India basis.
 - (ii) The names of promotee Appraisers belonging to the different cadres were so placed in the allIndia list of direct recruits that their relative seniority vis-a-vis the direct recruits as obtaining
 in the respective cadres to which the promotees and the direct recruits belong to the year was
 maintained.
 - (iii) In case where more than one promotee officer belonging to different cadres got placement between two direct recruits, names of such promotees were arranged in the order of their length of continuous service as Appraiser.

The basic principle followed for preparing all-India list was that inter-se seniority of Appraisers in the particular region cadre was maintained. However, as per this list, some promotee Appraisers belonging to Bombay Custom House cadre became junior to the promotee Appraisers of Calcutta and Madras Custom Houses cadres who were promoted from later dates. The seniority list prepared on this principle was challenged before the Bombay High Court by two promotee Appraisers of Bombay Custom House vide Writ Petition No.2699/72. The Bombay High Court vide its judgement dated 18th October, 1979 set aside the promotions made on 16th November, 1972 on the basis of all-India list prepared in pursuance of the principle contained in the circular dated 28.2.73 and issued directions to the Government to prepare a combined seniority list of Appraisers all over India on the basis of continuous length of service rendered by them as Appraiser or on any other legal and valid principle. It is significant that whereas the all-India list is stated in the counter filed by the respondents to have been prepared on the basis of principle contained in the circular dated 28th February, 1973 and the promotions were made on 16th November, 1972, the actual circular incorporating this principle was in fact issued on 28.2.73. The Bombay High Court, in its judgement dated 18th October, 1979, while quashing the impugned order of promotions, did not express any opinion in regard to the validity of the principles set out in the circular dated 28.2.73. The observations of the Bombay High Court relevant in this behalf are as follows:

"Even regarding the alleged principles reflected in the letter of 28th February 1973, Mr. Singhvi, the learned counsel submitted that the same also violate the petitioners' fundamental rights under Articles 14 and 16 of the Constitution, inasmuch as the same discriminate the promotees inter-se without any rational basis and without there being any just or substantial relation with the question of seniority and promotion. (Prima facie, there is substance in this contention of Mr. Singhvi) Inter se seniority of promotees does not appear to be determined according to the entry in the appraisers' cadre, i.e. according to the continuous length of service as Appraisers, though inter se seniority of direct recruits is in fact determined according to their rank in the selection, with the result that persons appointed on the basis of earlier selection would rank senior to persons appointed on the basis of subsequent selection, thus prima facie resulting in discrimination not only amongst promotees inter se but also between direct recruits and promotees. Again, when all the promotee-Appraisers belong to one class and have to be treated equally in the matter of fixation of seniority in all India cadre, the principle of equality requires that seniority of promotees inter se should be fixed on the normal principle, i.e. according to their entry in the grade of Appraisers.

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"The principles reflected in the letter of 28th February 1973 do thus prima facie appear to deny equality of opportunity to the promotees in the matter of seniority and promotion. Seniority interse of promotee Appraisers has been linked with the fortuitous circumstances of promotees of a particular Collectorate having a direct recruit of earlier year. Such a principle can result in denial of equality of opportunity in the matter of employment to the promotees such of the petitioners herein. Significant to note is also the fact that petitioner No.1 herein having been appointed as Principal Appraiser in a clear vacancy ought to have been placed above all the other appraisers and below the principal appraisers. He should have been treated in the category of principal Appraisers for the purpose of determination of his seniority in the All India Seniority list of Appraisers. We however, do not feel it necessary to pursue all these aspects further in this petition because we are of the view that the principles reflected in the letter of 28th February, 1973 can have no relevance while determining the validity of the impugned order of 16th November, 1972, as also while determining the validity of the consideration list of 60 Appraisers as also while considering the validity of the all India list of Appraisers of Customs placed before the Departmental Promotion Committee in August/ September 1972 all these events being such prior to the letter of 28th February, 1973. We must also state that our observations aforesaid on the principles reflected in the letter of 28th February, 1973 are only prima facie observations. The validity of these principles is left expressly open. If occasion arises, the principles reflected in the letter of 28th February, 1973 will have to be fully considered and adjudicated upon.

In the result, so far as this position is concerned, the same succeeds. The impugned order dated 16th November, 1972, Exhibit 'A' to the petition, issued by the Government of India, Ministry of Finance (Department of Revenue and Insurance) is set aside and quashed. Respondent No.1 Union of India is directed to prepare a combined seniority list of Appraisers all over India on the basis of continuous length of service rendered by them as Appraisers or on any other legal and valid principles and to consider the claims of the petitioners herein for promotion as Assistant Collectors/ Superintendents of Central Excise, Class I as on 16th November, 1972 and if found fit, to promote them and pay them arrears of salary and allowances consequent thereupon. Rule earlier issued on this petition will be made absolute. Respondent No.1 will pay the costs of this petition."

- 9. The Union of India filed a Special Leave Petition in the Supreme Court against the order of the Bombay High Court, but the same was rejected by the Supreme Court on 22.2.1972. Consequent upon dismissal of the S.L.P. by the Supreme Court, the Department decided that the direct recruits and promotee Appraisers would be brought on two different lists on all India basis and the posts of Assistant Collector of Customs/Central Excise falling in the share of Appraisers will be divided equally between the direct recruits and the promotees, vide Ministry of Finance partment of Revenue), Government of India, circular F.No. A. 23011/2/82/Ad.II-A, dated 29th October, 82. 2000 2011/2/82/Ad.II-A, dated 29th October,
 - "8.1 After careful consideration of all aspects of the matter, the Government have decided that the vacancies in Group-A falling in the share of Appraisers should be apportion between the direct recruits and the promotee Appraisers on 1:1 basis which corresponds to ratio prescribed for recruitment to the grade of Appraiser.
 - "8.2 For this purpose, two separate lists of appraisers will be prepared one of the direct recruits on the principles mentioned in paragraph 3(iv) above and the other of the promotee Appraises of all the Custom Houses on the basis of their continuous length of service subject to the order in which they were included in the penal prepared by the D.P.C. in the respective Custom Houses.
 - "8.3 Two separate panels for promotion to Group-A will be prepared by the DPC from the respective consideration lists.
 - "8.4 The vacancies in Group-A meant for Appraisers will be filled up from these two panels in the ratio of 1:1 alternative vacancies going to promotees and direct recruit Appraisers."
- 10. Immediately after the revised principles of promotion of Appraisers to Group 'A' posts were issued, a few promotee-Appraisers filed two' writ petitions (Nos. 9925 of 1982 and 3077 of 1983) in the Madras High Court challenging the circular issued on 29th October, 1982, referred to above. The madras High Court vide its judgement dated 12.9.1985 qu-ashed paras 8.1 to 8.4 of impugned communication dated 29.10.82 and gave a direction to fix the seniority of the petitioners and respondents (promotee and direct recruit Appraisers) on some fair and just principle without causing serious prejudice to either the promotees or the direct recruits. Para 6 of the said judgment of the Madras High Court reads as under:-

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"6. No doubt, in the course of the elaborate arguments addressed by come elon both sides, several nfor fixing the seniority were suggested, namely, the circular dated 12.12.1959 the combined seniority. Far for each port, the bases on which the judgment was rendered by the Bombay High Court on Special Application No.2699 of 1972 dated 18.10.1979 the principles laid down by the decision of this Court in C.N.Raghavan V.P.B. Vedantam and others (W.A. No.195 of 1973 dated 11.10.1977, etc.). However, this Court is not inclined to give a direction that any particular method in the fixation of seniority should be adopted, for, that would embarrass this Court later, in the event of the propriety of the fixation of seniority in the manner suggested should be challenged before this very Court. Under those circumstances, besides directing the government to consider the question of fixing inter seseniority in the category of Appreciaers consisting of promotees as well as direct recruits in a just and fair manner and also without causing serious prejudice to either the promotees or the direct recruits and prepare a seniority list of Appraisers and consider their claims for promotion, the impugned communication in so far as it apportions the vacancies of Assistant Collector of Customs between Appraisers belonging to the same integrated class but making a distinction between direct recruits and promotees, is quashed. In other words, paragraphs 8.1 to 8.4 of the impugned communication date 29.10.1982 cannot be sustained and they are accordingly quashed. The write politions are allowed to the extent indicated above. There will be no order as to costs."

11. L.P.As. were filed both by the Government and the direct recruit respondents against the said judgement of the Madras High Court. Whereas the Government have withdrawn the L.P.A., the one filed by the direct recruit respondents is till pending in the Madras High Court.

12. In pursuance of the direction of the Madras High Court, the Government decided that the promotees of all the three cadres may be placed together on the basis of their continuous length of service and the direct recruits on the basis of their inter-se ranking assigned by the U.P.S.C. and then all -India list be prepared by rotating the officers in the two lists in the ration of 1:1. This is incorporated in the Ministry of Finance, Department of Revenue, circular letter dated 22nd May, 1986, which has been impugned in the present application before us. The circular dated 22nd May, 1986, while adopting the principle regarding preparation of two separate lists of direct recruits and promotees on an all-India basis - the former according to their inter-se ranking determined by the Union public Service Commission and the latter according to continuous length of service in the grade and then preparing combined all-India list by amalgamating these officers in the two lists in the ratio of 1:1 provides that this method will be applicable only to those Appraisers who were in position on 15th September, 1970 and were recruited/ premeted to the grade on regular basis upto 28th February, 1986, and suitable modification will be made in respect of those promoted/recruited to the grade on or after 1st March, 1986 in keeping with the principles contained in Department of Personnel and Training O.M.No. 35014/2/80-Estt.(D) dated 7th February, 1986. The said circular dated 7.2.1986 lays down that "while the principle of rotation of quotas will still be followed for determining the inter-se seniority of direct recruits and promotees, the present practice of keeping vacant slots for being filled up by direct recruits of later years, thereby giving them unintended seniority over promotees who are already in position, would be dispensed with. Thus, if adequate number of direct recruits do not become available in any particular year, rotation of quotas for purpose of determining seniority would take place only to the extent of the available direct recruits and that promotees. In other words, to the extent direct recruits are not available, the promotees will be bunched together at the bottom of the seniority list below the last position upto which it is possible to determine seniority, on the basis of rotation of quotas with reference to the actual number of direct recruits who become available. The unfilled direct recruitment quota vacancies would however, be carried forward and added to the corresponding direct recruitment vacancies of the next year (and to subsequent years where necessary) for taking action for direct recruitment for the total number according to the usual practice thereafter, in that year while seniority will be determined between direct recruits and promotees, to the extent of number of vacancies for direct recruits and promotees as determined according to the quota for that year, the additional direct recruits selected against the carried forward vacancies of the previous year would be placed en-block below the last promotee (or direct recruit as the case may be) in the seniority list based on the rotation of vacancies of that year. The same principle holds good in determining seniority in the event of carry forward, if any, of direct recruitment or promotion quota vacancies (as the case may be) in the subsequent years".

13. In para 20 of the counter, the rationale in regard to fixation of seniority with effect from 1.3.1986 has been explained in the following words:-

"In the meantime Supreme Court and various High Courts have pronounced several judgments where they

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brought out inappropriateness of the direct recruits of later years becoming senior to promotees with long years of service. This matter was discussed in the National Council and it was decided that in future while the principle of rotation of vacancies will still be flowed for determining inter-se seniority of direct recruits and promotees, the present practice of keeping vacant slots for being filled up by direct recruits of later years thereby giving them seniority over promotees who are already in position, would be dispensed with."

- 14. Shri Shanti Bhushan, learned counsel for the direct recruits respondents contended that the judgment of the Supreme Court in Mervyn Continho and others v: Collector of Customs, Bombay and others operates as constructive res-judicata and the question having been once decided is not open to readjudication. Shri P.P.Rao representing the Department took the stand that the decision in Mervyn Continho's case is a binding precedent. However, shri Ramamurthi, learned counsel for the applicants argued vehemently that the decision in Mervyn Continho's case did not operate as constrictive res-judicata; nor is it a binding precedent. It was also commen ground taken by counsel appearing for the government and direct recruit respondents that the subsequent decisions of the Supreme Court in regard to question of seniority determined with reference to the quota and rota system or the principle of continuous officiation or the length of service in a particular grade were distinguishable on facts which gave rise to those decisions and that the judgement in the case of Mervyn Continho having been given by a constitution bench of five judges of the Supreme Court was still valid today.
- 15. Explanation VI to Section 11 "Res judicata" of the Code of Civil Procedure reads as follows:-

"Where persons litigate bona fide in respect of a public right or of a private right claimed in common for themselves and others, all persons interested in such right shall, for the purposes of this section be deemed to claim under the persons so litigating."

Order I, Rule 8(1) of the Code of Civil Procedure reads as follows:-

- "(1) Where there are numerous persons having the same interest in one suit,-
 - (a) one or more of such persons may, with the permission of the Court, sue or be sued, or may defend such suit, on behalf of, or for the benefit of, all persons so interested:
 - (b) the Court may direct that one or more of such persons may sue or be sued, or may defend such suit, on behalf of, or for the benefit of, all persons so interested."

It will be seen from the above that where there are numerous persons having the same interest in one suit, one or more of such persons may, with the permission of the Court, sue or be sued.

res judicata was considered at length and the Supreme Court made the following observations:-

"It is clear that S.11 read with its explanation VI leads to the result that a decree passed in suit instituted by persons to which explanation Vi applies will bar further claims by persons interested in the same right in respect of which the prior suit had been instituted. Explanation VI thus illustrates one aspect of constructive res judicata. Where a representative suit is brought under S.92 and a decree is passed in such a suit, law assumes that all persons who have the same interest as the plaintiffs in the representative suit were represented by the said plaintiffs and, therefore, are constructively barred by res judicata from reagitating the matters directly and substantially in issue in the said earlier suit.

(17) A similar result follows if a suit is either brought or defended under O.I.R. 8. In that case, persons either suing or defending an action are doing so in a representative character, and so, the decree passed in such a suit binds all those whose interests were represented either by the plaintiffs or by the defendants. Thus, it is clear that in determining the question about the effect of a decree passed in a representative suit, it is essential to enquire which interests were represented by the plaintiffs or the defendants. If the decree was passed in a suit under S.92, it will become necessary to examine the plaint in order to decide in what character the plaintiffs had sued and what interests they had claimed. If a suit is brought under O.I.R.8, the same process will have to be adopted and if a suit is defended under O.I.R.8, the plea taken by the

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defendants will have to be examined with a view to decide which interests the defendants purported to defend in common with others

17. The parties in Mervyn Continho's case were the Appraisers, both direct recruits and promotees, of the Bombay Custom House and no such permission of the Court as envisaged under Order I, Rule 8(1) of the Code of Civil Procedure appears to have been obtained. As such, the parties in that case cannot be considered to have represented the interests of Appraisers of other Customs Houses in the country. For constructive res judicata to be applicable, the parties to the suit should be the same or they should have been litigating in a representative capacity and the matters in issue should be the same. Whereas in the case of Mervyn Continho the parties were direct recruits and promotes Appraisers belonging to the cadre of Bombay Custom House and the issue raised was in regard to seniority between direct recruits and promotees of the cadre of Bombay Custom House, in the present case under our consideration, the parties are promotees and direct recruit Appraisers belonging to all the three Custom Houses and the issue raised is in regard to determination of seniority or eligibility for consideration for promotion on an all-India basis.

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- 18. In the case of Mervyn Continho, the issue raised was in regard to determination of seniority between direct recruits and promotee Appraisers appointed to a particular cadre; in the present case; the question in one of determination of relative placement or seniority after amalgamating all the incumbents of three different cadres for the limited purpose of considering them for promotion to Group 'A' post. Their inter-se seniority in their respective cadres stands already determined. Again in the case of Mervyn Continho, the seniority was relevant with reference to promotion to Group 'B' posts in the same cadre, whereas in the present case the inter-se relative placement or seniority is sought to be determined with reference to promotion to Group 'A' posts, not included in either of the three cadres. The issues involved in the present case are thus quite distinct from these which were considered in the case of Mervyn Continho and the decision in the said case connot operate as res judicata.
- 19. Now we have to consider as to what is the ratio decidend; in Mervyn Continho's case. As held by the Supreme Court in Regional Manager v. Pawan Kumar (A.I.R. 1976 S.C. 1766), "It is the rule deducible from the application of law to the facts and circumstances of a case which constitutes its ratio decidendi and not some conclusion based upon facts which may appear to be similar. One additional or different fact can make a world of difference between conclusions in two cases even when the same principles are applied in each case to similar facts." (para 7).
 - 20. In State of Orissav. Sudhansu Sekhar Misra and others (A.I.R. 1968 S.C. 647), the Supreme Court held as follows:-
 - A decision is only an authority for what it actually decides. What is of the essence in a decision is its ratio and not every observation found therein nor what logically follows from the various observations made in it. On this topic this is what Earl of Halsbury LC said in Quinn v. Leathern, 1901 AC 495.
 - " Now before discussing the case of Allen v. Flood, (1898) AO 1 and what was decided therein, there are two observations of a general character which I wish to make, and one is to repeat what I have very often said before, that every judgment must be read as applicable to the particular facts proved, or assumed the proved, since the generality of the expression which may be found there are not intended to be expositions of the whole law, but governed and qualified by the particular facts of the case in which such expressions are

The other is that a case is only an authority for what it actually decides. I entirely deny that it can be quoted for a proposition that may seem to follow logically from it. Such a mode of reasoning assumes that the law is necessarily a logical Code, whereas every lawyer must acknowledge that the law is not always logical at all." It is not a profitable task to extract a sentence here and there from a judgment and to build upon

21. Shri Shanti Bhushan, learned counsel for the respondents also contended that the law laid down by the Supreme Court in Mervyn Continho's case, heard by a bench of five judges, in determining seniority between direct recruits and promotee Appraisers, had held the filed and had been acted upon for the last so many years. In the face of the said judgement, any other principle of law enunicated by a smaller bench of the Supreme Court could not be applied in this case. In this connection, he referred to the following observations of the Supreme Court in Union of India v. K.S. Subramanian (A.I.R. 1976 S.C./ 2433).:

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" 12. We don not think that the difficulty before the High Court could be resolved by it by following what it considered to be view of a Division Bench of this court in two cases and by merely quoting the views expressed by larger Benches of this Court and then observing that these were insufficient for deciding the point before the High Court, and then observing that these were insufficient for deciding the point before th High Court. It is true that, in each of the cases cited before the High Court, observations of this court occur in a context different from that of the case before us. But, we don not think that the High Court acted correctly in skirting the views expressed by larger benches of this Court in a manner in which it had done this. The proper course for a High Court, in such a case, is to try to find out and follow the opinions expressed by larger benches of this Court in preference to those expressed by smaller benches of the Court. That is the practice followed by this Court itself. The practice has now crystallized into a rule of law declared by this

He also relied on the observations of the Supreme Court in M/s Ujagar Prints v. Union of India (A.I.R. 1987

- ".... Judicial discipline requires that a Bench of two Judges should not disregard the decision of a Bench of three Judges but if the Bench of two Judges is inclined to disagree with what has been said by the Bench of three Judges on the ground that it does not represent the correct law on the subject, the case should be
- It was further strongly contended by Shri Shanti Bhushan that what had been done over a long period of years in the matter of determining seniority of direct recruits vis-a-vis promotees operated as a promissory estoppel and the Department could not now adopt any other principle. He pointed out that a representation had been held out to the direct recruits that by virtue of their seniority, they would be earning promotion to Group 'A' posts within a certain span of time. They had joined the Service under this belief and this position could not now be altered to their disadvantage. This was bound to happen if instead of fixing their seniority by rotating the promotees with direct recruits in the ratio of 1:1 in the all-India Combined List, the Principle of continuous officiation of length of service was to be followed. Shri Ramamurthi, learned counsel for the applicants contested this position.
- 23. In Union of India v. Godfrey Philips India Ltd. (AIR 1986 S.C. 806), the Supreme Court had occasion to examine the scope of the doctrine of promissory estoppel as applicable against the Government and made the following
 - "14. Of course we must make it clear, and that is also laid down in Motilal Sugar Mills case (AIR 1978 SC 621) (Supra), that there can be no promissory estoppel against the legislature in the exercise of its legislative functions nor can the Government or public authority be debarred by promissory estoppel from enforcing a statutory prohibition. It is equally true that promissory estoppel cannot be used to compel the Government or a public authority to carry out a representation or promise which is contrary to law or which was outside the authority or power of the officer of the Government or of the public authority to make. We may also point out that the doctrine of promissory estoppel being an equitable doctrine, it must yield when the equity so requires, if it can be shown by the Government or public authority that having regard to the facts as they have transpired, it would be inequitable to hold the Government or public authority to the promise or representation made by it, the Court would not raise an equity in favour of the person to whom the promise or representation is made and enforce the promise or representation against the Government or public authority. The doctrine of promissory estoppel would be displaced in such a case, because on the facts, equity would not require that the Government or public authority should be held bound by the

From the above, it is clear that promissory estoppel cannot be used to compel the Government to carry out representation or promise which is contrary to law. If the determination of seniority or relative placement of direct tecruits and promotees in preparing the all-India Combined List on the principle of rotating them in the ratio of 1:1 is not warranted either by rule or law as would be evident from the discussion in the subsequent paragraphs of this

24. In Mervyn Continho's case, the Supreme Court had no occasion to consider the Recruitment Rules of 1961 framed

under proviso to Article 309 of the Constitution. Even though the Rules had been referred to in the counter filed by the government, the Court took into consideration only the circulars issued by the Central Board of Excise and Customa in 1936, 1953 and 1955 and the O.M. issued by the Home Ministry in 1959 and proceeded on the assumption that the recruitment in fact had been made to the cadre of Appraisers in the Bombay Custom House in the ratio of 50 per cent for promotees and 50 per cent for direct recruits. In such circumstances, determination of seniority by rotational system as provided for in the circular of 1959 was held to be valid.

25. Para 6 of the Annexure entitled "GENERAL PRINCIPLES FOR DETERMINATION OF SENIORITY IN THE CENTRAL SERVICES" attached to O.M. No. 9/11/55-RPS, dated 22nd December, 1959 issued by the Ministry of Home Affairs, Government of India reads as follows:-

"The relative seniority of direct recruits and of promotees shall be determined according to the rotation of vacancies between direct recruits and promottees which shall be based on the quotas of vacancies reserved for direct recruitment and promotion respectively in the Recruitment rules."

Thus, there is no difficulty in determining seniority on the principle of rotation where the Recruitment Rules provide for recruitment from two or more sources on the basis of a fixed quota and in actual practice, such recruitment has taken place on the basis of quota prescribed. We find that neither the Recruitment Rules of Appraisers as notified in 1961 provide for any fixed quota nor in practice the recruitment has taken place in fixed ratio or quota.

26. The Recruitment Rules earlier referred to, viz., Rule 4(c) merely provides that "the percentage of posts to filled by direct recruitment by competitive examination or by selection otherwise than by competitive examination shall not be less than 50 per cent of the total cadre of Appraisers. The remaining posts may be filled by any other method mentioned in rule-3". What the rule provides is that the intake of direct recruits shall not be less than 50 per cent of the total cadre of Appraisers. It can be more than 50% also, this percentage is also related to the number of posts in the total cadre of Appraisers and does not refer to annual recruitment of persons to the cadre. Whereas para 6 of the Appendix to O.M. of 22nd December, 1959 refers to the relative seniority of direct recruits and Promotees being determined according to the rotation of vacancies between direct recruits and promotees based on the quotas of vacancies reserved for direct recruitment and promotion respectively in the Recruitment Rules, rule 4(c) of the Customs appraisers' Service Group 'B' merely prescribes that direct recruitment to the Service shall not be less than 50% of the total cadre. It has been contended that appointment to the Service by way of direct recruitment and promotions had been so ensured that ratio of 50:50 between direct recruits and promotees was maintained. The figures of actual intake of direct recruits and promotees to the Service shows that this ratio was not adhered to in filling up vacancies of Appraisers from year to year, as would be obvious from the following figures:-

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It has been conceded in paragraph 6.7 (parawise comments) of the counter filed by the Department that during the years 1978 to 1984, 129 direct recruits were appointed whereas the number of promotions made on regular basis during this period was only 49. It has, however been pointed out that during the years 1962 to 1984, 334 posts of Appraisers were filled by direct recruitment as against 337 filled by promotion.

- 27. The above factual position shows that whereas there was no annual recruitment or promotion in the fixed ration 50:50 to the cadre of Appraisers, this ratio has been sought to be maintained over a period of more than two decades. The Service, as such, can be considered to be divided vertically into two parts one comprising the promotee Appraisers and the other direct recruit appraisers, who, more or less, hold equal number of posts as viewed promotee Appraisers and the other direct recruit appraisers, who, more or less, hold equal number of posts as viewed over a long span of more than 20 years. When the recruitment rule itself is not based on a fixed quota of recruitment by way of promotion and direct intake and the actual recruitment has also not proceeded in any fixed ratio, even though the same might have been the intention of the Government determination of seniority on the basis on the rota though the same might have been the intention of the Government determination of seniority on the Supreme principle cannot be held to be valid. This is neither warranted by the O.M. of 1959 nor by any decision of the Supreme Court. Even if it be assumed which is not a fact in this case that there was a quota system of recruitment, the same has obviously broken down and in such circumstances, the rotational system of seniority cannot be applied as held by the Supreme Court in so many cases.
 - 28. The Supreme Court had occasion to distinguish the faots in the case of Mervyn Continho v. Collector of Customs, Bombay from the facts of the cases giving rise to rulings in a few other cases.
 - In P.S.Mahal v. Union of India (A.I.R. 1984 S.C. 1291), the Supreme Court made the following observations:-
 - "....... Where the quota rule is a statutory rule which has to be scrupulously observed, the vacancy which according to the quota rule is allocable to promotees from one source cannot be filled by a promotee from another source and if notwithstanding the quota rule, the vacancy is filled by a promotee from that other another source and if notwithstanding the quota rule, the vacancy is filled by a promotee from that other source, such promotion would be irregular and as pointed out above, the vacancy would continue to remain a vacancy liable to be filled by a promotee from the first mentioned source, it would not be strictly remain a vacancy liable to be filled by a promotee from the first mentioned source, it would not be strictly remain a vacancy liable to be filled by a promotee from the first mentioned source, it would not be strictly remain a vacancy liable to be filled by a promotee from the first mentioned source, it would not be strictly remain a vacancy liable to be filled by a promote from the first mentioned source, it would not be strictly remain a vacancy liable to be filled by a promote from the first mentioned source, it would not be strictly remain a vacancy liable to be filled by a promote from the first mentioned source, it would not be strictly remain a vacancy liable to be filled by a promote from the first mentioned source. It would not be strictly remain a vacancy liable to be filled by a promote from the first mentioned source. It would not be strictly remain a vacancy liable to be filled by a promote from the first mentioned source. It would not be strictly remain a vacancy liable to be filled by a promote from the first mentioned source. It would not be strictly remain a promote from the vacancy is filled by a promote from the tate of the vacancy is filled by a promote from the vacancy is filled by a promote from the vacancy is filled by a promote form the vacancy is filled by a promote form the vacancy is filled by a promote from the vacancy is filled by a promote from the vacancy is fi
 - 30. Again in O.P.Singla v. Union of India (AIR 1984 SC 1595), the following observations of the supreme Court

 - "25. However, instances are not unknown wherein though the provision of a rule or a section is not invalid, the manner in which that provision is implemented in practice leads to the creation of disparities between persons who, being similarly circumstanced, are entitled to equal treatment."
 - 31. In N.K.Chauhan V. state of Gujarat (AIR 1977 SC 251), the Supreme Court made the following observations:
 - "32. We therefore reach the following conclusions:-

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- "1. The promotions of mamlatdars made by Government between 1960 and 1962 are saved by the 'as first as practicable' proviso and therefore valid. Here it falls to be noticed that in 1966 regular rules have been framed for promotees and direct recruits flowing into the pool of Deputy Collectors on the same quotabasis but with a basic difference. The saving provision 'as far as practicable' has been deleted in the 1955 rules. The consequence bears upon seniority even if the year is treated as the upit for quota adjustment.
- "2. If any promotions have been made in excess of the quota set apart from the mamlatdars after rules in 1966 were made, the direct recruits have a legitimate right to claim that the appointees in excess of the allocable ratio from among mamlatdars will have to be pushed down to later years when their promotions can be regularised by being absorbed in their lawful quota for these years. To simplify, by illustration, if 10 Deputy Collectors' substantive vacancies exist in 1967 but 8 promotees were appointed and two direct recruits alone were appointed and two direct recruits alone were secured, there is a clear transgression of the 50"50 rule. The redundancy of 3 hands from among promotees cannot claim to be regularly appointed on a permanent basis. For the time being they occupy the posts and the only official grade that can be extended to them is to absorb them in the subsequent vacancies allocable to promotees. This will have to be worked out down the line wherever there has been excessive representation of promotees in the annual intake. Shri Parekh counsel for the appellants has fairly conceded this position.
- "3. The quota rule does not inevitably, invoke the application of the rota rule. The impart of this position is that if sufficient number of direct recruits have not been forthcoming in the years since 1960 to fill in the ratio due to them and those deficient vacancies have been filled up by promotees, later direct recruits cannot claim 'deemed' dates of appointment for seniority in service with effect from the time, according to the rota or turn, the direct recruits' vacancy arose. Seniority will depend on the length of continuous officiating service and cannot be upset by later arrivals from the open market save to the extend to which any excess promotees may have to be pushed down as indicated earlier.
- "33. These formulations based on the commonsense understanding of the Resolution of 1959 have to be tested in the light of decided cases. After all, we live in a judicial system where earlier curial wisdom, unless competently over-ruled, binds the Court. The decisions cited before us start with the leading case in Mervyn Continho v. Collector of Customs, Bombay, (1966) 3 SCR 600 + (AIR 1967 SC 52) and closes with the last pronouncement in Badami v. State of Mysore, (1976) 1 SCR 815. This time-span has been dieta go zigzag but we see no difficulty in tracing a common thread of reasoning. However, there are divergences in the ratiocination between Mervyn Continho (Supra) and Govind Dattatraya Kelkar v. Chief Controller of Imports and Exports, (1967) 2 SCR 29 = (AIR 1967 SC 839) on the one hand and S.G. Jaisinghani v. Union of India, (1967) 2 SCR 703 = (AIR 1967 SC 1427), Bishan Sarup Gupta v. Union of India, (1975) Supp SCR 491 l= (AIR 1972 SC 2627), Union of India v. Bishan Sarup Gupta (1975) 1 SCR 104 = (AIR 1974 SC 1618) and A.K.Subraman v. Union of India, (1975) 2 SCR 979 = (AIR 1975 SC 483) on the other, especially on the rota system and the year being regarded as a unit, that this Court may one day have to harmonize the discordance unless Government wakes up to the need for properly drafting its service rules so as to eliminate litigative waste of its servants' energies."

Their lordships of the Supreme Court summarised the conclusions in the above mentioned case in the following words:-

- "(a) The quota system does not necessitate the adopting of the rotational rule in practical application.

 Many ways of working out 'Quota' prescription can be devised of which rota is certainly one.
- (b) While laying down a quota when filling up vacancies in a cadre from more than one source, it is open to Government, subject to tests under Article 16, to choose 'A year' or other period or the vacancy by vacancy basis to work out the quota among the sources. But one the Court is satisfied, examining for constitutionality 'the method proposed, that there is no invalidity, administrative technology may have free play in choosing one or others of the familiar processes of implementing the quota rule. We, as Judges, cannot strike down the particular scheme because it is unpalatable to forensic taste.
- (c) Seniority, normally, is measured by length of continuous, officiating service the actual is easily accepted as the legal. This does not preclude a different prescription, constitutionality tests

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32. Again in G.P.Doval and others v. Chief Secretary, Government of U.P. and others (1984) 4 Supreme Court Cases 329), the Supreme Court observed:

"Therefore, in the absence of any specific rule of seniority governing a cadre or a service, it is well-settled that length of continuous officiation will provide a more objective and fair rule of seniority." (Para 1.7).

Again their lordships observed in para 15 (Supra) -

"Now if there was no binding rule of seniority it is well-settled that length of continuous officiation prescribes a valid principle of seniority"

- 33. Once the two categories of Appraisers viz., promotees and direct recruits have been fused into one cadre of a particular Custom House and their inter-se seniority also determined on the rotational principle, it would be discriminatory to limit or enhance the prospects of promotion of any particular member of that cadre or class solely on the ground that he belongs to a particular category, namely, whether he is a direct recruit or promotee. In Mohd. Shujat Aliv. Union of India (A.I.R. 1974 S.C. 1631), the Supreme Court held "But where graduates and non-graduates are both regarded as fit and, therefore, eligible for promotion, it is difficult to see how, consistently with the claim for equal opportunity, any differentiation can be made between them by laying down a quota of promotion for each and giving preferential treatment to graduates over non-graduates in the matter of fixation of such quota." (Para 28)
 - 34. While it would be perfectly valid to prescribe any higher qualification or quantum of experience for promotion to Group 'A' posts, it would be discriminatory any offending Articles 14 and 16 of the Constitution to prescribe that seniority or eligibility for promotion to the higher post of Group 'A' shall be determined with reference to the fact whether the incumbent is a direct recruit or a promotee and allocating him his position in the all-India list on such a consideration. all Appraisers from whichever source they have been appointed in their respective cadres, are to be considered on an equal footing for purposes of further promotion and their amalgamation into a common eligibility or seniority list prepared on all-India basis has to proceed on a just and fair principle which can be applied as a common denominator or parameter for determining their inter-se seniority or relative placement in such a common list.
 - 35. An analysis of the all India combined list of Appraisers prepared after rotating direct recruits and promotees in the ratio of 1:1 and circulated with letter F.No.A 23011/1/86-AD.II(A), dated the 22nd May, 1986 would show that it has resulted in violent distortions of seniority of the incumbents with reference to their postings in their respective regional cadres. Applicants Nos. 1 and 2 were promoted on 6.6.1968 and 31.8.1968 respectively. Direct recruits appointed in 1976 and 1977 were placed against vacancies earmarked for them in 1968. Promotees of 1968 thus became junior to direct recruits of 1976 and 1977 in the combined all-India list. Applicant no. 1's name was shown at Sl. No. 156 in the Seniority list of appraisers in the Bombay Customs House and he was above direct recruit Appraisers shown at \$1.Nos. 157, 159, 161, 163, 165 and 167 in the said list of the Bombay Customs House. In the Combined Seniority List, these direct recruit Appraisers who were shown at Sl.No.157 (Shri M.P.Dixit), S.M.Rastogi), Sl.No.161(Shri Gurlal Singh Sandhu), Sl.No. 163(Shri Mohan Singh), Sl.No.165(Shri Krishan Kumar) and Sl.No.167(Shri M.M.Magotra) have been shown at Sl.No.420, Sl.No. 426, S1.No.428, S1.No.430, S1.No.432 and S1.No.434 respectively and Applicant No.1 has been brought down to S1.No.435. These direct recruit Appraisers who were below Applicant No.1 in the Bombay Customs House Seniority List have been placed above him in the Combined All India Seniority List. Similarly one Shri W.F.Feegrade, a promotee Appraiser, who was promoted to the cadre of Appraisers on 9.7.68 and shown at \$1.No.24 in the seniority list of Calcutta Customs House, above Sl.No.27,29,31 and 33, has now been placed at Sl.No.441, in the Combined Seniority List and those shown at Sl.No.27 (Shri S.C.Paul) Sl.No.29 (Shri M.N.Dhar), Sl.No.31 (Shri Amarendra Jha) and Sl.No.33 (Shri V.B.Dhar) have been placed above him at Sl.No.418, 422, 424 and 436 respectively. Applicant No.3 as promoted in April, 1979 against a regular vacancy. His name is not included in the impugned seniority list, although I is name figured at Sl.No.368 in the seniority list of the Bombay Custom House as on 1.1.1982. Direct recruits of 1984, however, find place in the impugned list. Thus the Combined Seniority or Eligibility List has caused violent departure from and distortions in the established seniority lists of promotee and direct recruit Appraisers in their respective cadres. Obviously this cannot be sustained on any ground.
 - 36. The violent distortions in the relative placement of direct recruits and promotees in preparing the all-India

Combined List have been conceded by the Department. They have also accepted that the all-ladia list is in fact no seniority list. In this connection, submissions made by the Department in para 6.10 (para-wise comments) of their counter dated 23rd March, 1987 are relevant and are reproduced below:-

Para 6.10

It is submitted that all-India list of Appraisers published vide Department of Revenue letter dated 22.5.86 (Annexure-III to the application) is not strictly speaking a seniority list, as it does not follow the principle of seniority as contained in Ministry of Home Affairs O.M. dated 22.12.59 (annexure I-A to the application). For instance it is submitted that according to the principle contained in O.M. dated 22.12.59 all confirmed officers become embloc senior to unconfirmed officers. This is not the case in the all-India list. I crave leave to refer to the seniority list of respective Custom House and the all India list of appraisers at the time of hearing of the application. It is also submitted that in the al-India list the inter-se seniority of Appraisers in particular cadre has not ben maintained. Particularly in case of Appraisers belonging to Bombay Custom House cadre, promotee Appraisers who according to the Custom House seniority list were junior to some direct recruits belonging to that Custom House have gained in seniority by a number of places in the all-India list. On the other hand director recruits Appraisers belonging to Calcutta & Madras Custom Houses have gained in seniority vis-a-vis their senior promotee appraisers belonging to respective cadres in the all-India list of appraisers prepared in 1986. Had the all-india list been a seniority list, the inter-se seniority of direct recruits and promotees in a particular cadre had necessarily to be maintained.........."

37. The All-India Combined List, which has been challenged is based on application of different principles on different dates. While on the one hand, it takes into consideration all the incumbents as were in service as on 15.9.70 whether direct recruits or promotees irrespective of the fact whether some of the incumbents had later on resigned or retired or are no longer alive and gives them their placement in the ratio of 1:1 on the basis of their source of appointment i.e., direct recruitment or promotion, on the other hand, if in a particular year promotions were much in excess of the direct recruitment, slots were reserved for direct recruits, who were given places against those slots even though appointed a number of years later than those who had been appointed earlier; lastly the circular dated 22nd May, 1986 also envisages that as from 1.3.1986 the inter-se placement of direct recruits and promotees will be determined in accordance with their continuous officiation or length of service as per provisions of the Department of Personnel and Training O.M.No. 35014/2/80-Estt(D) dated 7th February, 1986. Thus the all-India List is vitiated also on the ground not only of violent distortions but adoption of different principles for different periods which cannot but be held to be arbitrary.

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- 38. Another point raised in this case was that it was made clear in the orders of promotions in some cases that the promotions were made only as a stop-gap arrangement or temporary measure till direct recruits became available. however, as a matter of actual fact, these promotees were never reverted either when direct recruits became available or on any subsequent occasion. As such, denial of the benefit of length of continuous service for purposes of determining the relative position in the all-India Combined List, in the absence of any other valid rule, would contrary to law.
- 39. The question in this is one of determining the inter-se relative placement or seniority of Appraisers of three cadres relating to three Custom Houses. After the recruitment of the posts of Appraisers whether by direct recruitment or promotion is long over and the inter-se seniority of the incumbents in the respective cadres has already been determined on the rotational principle, the application of the rotational principle a second time for determining seniority in the all-India Combined List of Eligibility is warranted neither by law nor by any rules. In the Indian Customs and Central Excise Service Group - a, 50% posts are filled by direct re-cruitment and 50% by way of promotion. The posts earmarked for promotion are allocated to three feeder Services, namely, Superintendents of Central Excise Group-B, 80%, appraisers 14% and Superintendents of Custom 6%. Thus, in the total cadre of Assistant Collectors of Customs and Central Excise, the intake by way of 'promotion' from the category of appraisers is 7%. For filling up the quota of promotions in the cadre of Assistant Collectors of Customs and Central Excise, the Appraisers whose seniority in their respective cadres of zonal Custom Houses stands already fixed on the basis of the rotational principle cannot be discriminated against in the matter of promotion on the ground of source of their entry into the service. This position has, in fact, been accepted in Mervyn Continho's case while considering the question of promotion to the post of Principle Appraiser, which was a Group 'B' post in the respective Custom Houses cadre. The Supreme Court in no uncertain terms held that there was no question of any quota being reserved for promotion for Appraisers recruited from two resources. They observed:-

"The source of recruitment of Principal Appraisers one, namely, from the grade of appraisers. There is, therefore, no question of any quota being reserved from two sources in their cases. The rotational system cannot, therefore, apply when there is only one source of recruitment and not two sources of recruitment.".

(Para 8)

In the present case 7% of the posts in the cadre of Assistant Collectors of Customs and Excise Group - A are to be filled up through one source only viz., promotion of Appraisers and, therefore, any principle which gives an undue advantage or weightage to a member of the Appraisers service with reference to his source of entry into the Appraisers Service cannot be sustained and is liable to be struck down. [The identity of a member of the Service with reference to his source of entry or mode of recruitment stands submerged and lost after his appointment to the Service and he becomes a member of one homogeneous group. The relative placement or inter-se seniority of members of three cadres for preparing eligibility list for Group - A has to be based, in the absence of any other valid Rules seniority, on the principle of continuous length of service in that grade.]

40. In the circumstances, the impugned Seniority List circulated with letter F.No.A23011/1/86-AD.II(A) dated 22nd May, 1986 is hereby quashed. Any promotions made to the posts of Assistant Collector of Customs and Excise Group-A on the basis of the said list are also set aside. Respondents No. 1 and 2 are directed to prepare a fresh All India combined List of Appraisers on the basis of continuous officiation of the incumbents in the post of Appraiser.

41. If the direct recruit respondents succeed in the L.P.A. filed by them against the judgment of the single Judge of the Madras High Court, the Government would no longer be under an obligation to prepare a combined list. Both parties (the applications and the Department) proceeded on the footing that a combined eligibility list of appraisers on an All-India basis has to be necessarily prepared. We express no opinion as to on what principle the combined eligibility list should be prepared in such a contingency. The application is accordingly allowed. There shall be no order as to costs.

Sd/-(KUSHAL KUMAR) MEMBER (A) 28.5.1987

Sd/-(K. MADHAVA REDDY) CHAIRMAN 28.5.1987

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: CENTRAL EXCISE & CUSTOMS COLLECTORATE : VADODARA :

P.No.34/8/91-Estt.

Vadodara, the dt.13 .6.91.

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The Collector of Customs (Prev.) Gujarat, Ahmedabad/CH. Kandla. The Collector of C. Px. & Customs, Ahmedabad / Rajkot.

all Addl.collrs./Dy.Collrs. of C.Ex. & Cus., Vadodara/A'bad./ Rajkot Collectorate.

All Asstt.Collrs. of C.Ex. & Cus., Vadodara/A'bad./Rajkot. The Dy.Director of Revenue Intelligence, Surat / Ahmedabad.

The C.A.O./P.A.O. of C.Ex. & Cus., Vadodara/Ahmedabad/Rajkot.

The Chemical Examiner of C.Ex. & Cus., Vadodara. The Gen. Secry. Cl. III (Min.) Officers' Association. All Section Head in Hdqrs. Office, Vadodara.

Sub:-Estt : Circulation of seniority list of INSPECTOR of Central Excise and Customs: 1991:

Enclosed please find herewith seniority list in respect of Inspector (corrected upto date) serving in the combined cadre of Vadodara/Ahmedabad/Rajkbt Central Excise and Customs Collite. Customs House Kandla and Customs (Preventive) Ahmedabad Collectorate.

The seniority of the officer has been arranged according to the existing orders and instructions on the subject.

The particulars shown in the seniority list have been collected from the disposition statement received from Divisional Office and Chief Accounts Officer, In case of any dispute, doubt or error in this regard, a reference may please be made directly to the office mentioned in column No.8, from where necessary steps for taking further action will be initiated.

- The names of the officers have been arranged with reference to their appointment/promotion to their grade subject to the maintenance of their inter-se-seniority in the select panel urawn Ly the D.P.C. for promotee officer and the select list given by the Staff Selection Commission for direct recruits.
- I' may please be ensured that the officers serving in your charge and whose names are appearing in the seniority list are belonging to Sch. Caste or Sch. Tribe but the entry to this effect remained to be shown by this office through oversight or otherwise against their name(s) should be immediately reported to this office without fail.
- Similarly the officers who actually do not belong to SC/ST but the entry to this effect has been made against their names such cases should also be reported to this office immediately.
- The list may please be circulated amongst all the officers concerned immediately and their signature obtained in taken of their having seen the seniority list.
- They should be informed that no representation will be entertained against the principle adopted in preparing the list, but they are entitled to file objection in regard to the factual error(s), if any, which have the effect of changing their inter-seseniority position accorded to them in the list.

Please acknowledge the receipt.

ATTESTED:

(N.C. PATEL) 13-6-41

ADMINISTRATIVE OFFICER (HQ) C.EM. AND CUSTOMS, VADODARA.

SD/-(T.H.K.Ghauri) Additional Collector (P&V) Central Excise and Customs, Vadodara.

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Raipur, Anmedabad. Phone 348257

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Seniority list of Inspector of Vadadara/Ahmedabad/Rajkot/C.H.Kandla Central Excise & Customs Collectorates and Gujarat (Prev.) Coll'te., Ahmedabad as on 1.1.1991 and corrected up-to date.

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Mehta Keshavlal Dalpatram (SSC)	Kirit Clement Ramjibhai (550)	Patel Babulal Kacharabhai (550)	Bhatt Mohanlal Itawarlal (Fy.BA.)	Desai Chandrakant Gulabbhai (SSC)	Mehta Pramodrai Bhagwandas (B.Sc.)	5/5hri	Name of the Officer and Educational qualification.
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	4.4.79	17.7.76	23.3.79	23.7.76	29.10.79	17.8.79	31,12,76	16.8.79	18.8.79	17.8.79
79/-	4.4.79	13.5.69	23.3.79 *	14.5.69	29.10.79	17.8.79	13.5.69	16.8.79	18.8.79	17.8.79
e I	8,4,53	30.10.47	10.6.53	16.4.49	2.1.48.	24.10.54	29.1.49	11.8.54	28,1,58	1.10.56
- 2	Parihar Awadhraj Singh (M.Sc.)	Jothwa Anandbha Kesalsing. (55C)	Mathew Chothirakunnil Itty (C.I.Mathew) (BA)	Sur ti Jayantilal . Babubhai (SSC)	Tulsi Ranjan Das (B.Sc.)	Fortunate Alex Gomes (B.Com.)	Parmar Jivram Hiralal (55C)	Rajgopol Ramaswamy (BA)	Ajay Dharmendrasingh Parihar. (B.Sc.)	Shah Mahendro Purshottamdas. (B.Com.)
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	Thapobiyal Deyram Mavaram (BA)	Trivedi Mahendrakumar Bhagwanji (SSC)	Jadeja Raghuvir Prabhatsingh. (B.Com.)	Bhatt Subhashchandra Yogendra. (B.Com.)	Sheth Bharat Krishnakant (B.Com.)	Pathak Harivedon Narharilal (SSC)	Gaurushani Surendra Thavardas. (B.Sc.)	Bais Pradipsingh Bharatsingh. (B.Com.)	Botham Mukesh Mangilal (B.Com.)	Palan Hasmukhlel Chandrakant. (SSC)	5/Shri.	
	10.10.56	14.2.49	14.11.55	22.8.56	21.4.57	10.6.48	25.12.54	29.0.55	17.6.56	23.8.49		ω ·
	17.8.79	15.5.69	19.8.79	13.8.79	.16.8.79	20.5.69	16.8.79	4.9.79	16.8.79	9.5.69		30/-
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755.	Mehta Kartik Vipin (B.Com.)	21.11.56	16.8.79	16.5.79	7. 4.82		Surat-II	1	
756.	Bhatt Yogesh Shantukumar ((B.Sc.)	2.7.55	17.8.79	17.8.71	7.4.82	1	i'bad. Coll'te.	1	
757.	Kishnani Vasudev Pribhadas. (55C)	11.8.49	15.7.69	29,12,76	4.4.82	1	Barcda Dn.IV.	1	
753.	Parmar Somchand Khushalbhai (SSC)	1.6.49	17.7.69	30.12.76	6.4.32	1	A'bad. Coll'te.	į	SCH. CASTE.
759.	Rufus Rockey (BA)	7.11.56	1.9.79	1.9.79	4.4.82	1	Surat-I	1	
760•	Raithatha Rajondrakumar Shantilal. (B.Com.)	6,10,56	30.3.79	30.8.79	4.4.32		Rajkot Coll'te.	ı,	
751.	Valvani Gyan Vishumal. (SSC)	10.6.48	23.7.69	31,12,76	4.4.82	ı	Rajkot Coll'te.	1	
762.	Palkar Pradip Raosaheb. (MÀ)	23.6.57	30.8.79	30.8.79	4.4.82	1	Hdqrs. Baroda.	1	
763.	Karanjgaokar Laxman Vasudov. (Bń)	15,12,56	31.8.79	31.8.79	4.4.82	1 4	Hdqrs. Baroda	1 2	
764.	Sawant Ramesh Nanurao (BA)	16.1.55	30.8.79	30.8.79	4.4.82	1	A'bad. Coll'te.	1	
.765.	Khatri Ishwarlal Dashrathlal. (SSC)	31.3.49	18.9.69	18,10,77	4.4.32	1	A'bad. Coll'te.	ı	27 / 68

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Assist Collector C. Ex. Eln JE. TE 24-8 7, 36H AMMEDABAD A per of ispeles Shir I. D. Kheeli Insp. AL IV. C. EN . Dr. I Reb: Est : Fiscation of feniority of Inspectors
representation of the I. El. Khatni-In Ahmedabod. Mease seles to your sepresentation Lated 3/7/9, addressed to the Collector . C. Ex. Undodorsa. 2. In Alis connection it is to inform you that the matter has been seffored to the ministry by the Additional allector epoly vandodore for further quidelines of clasifications and on the receipt of same your case will be examine. 3-12 9405 Adm. oblives 10/1999 Ahme Sabors. 569, Phony . mad Rayur, numedubad. Phone 348257



From :
I. D. Khatri,
Inspr., C.Ex., A. R. IV, Dn. IV,
Abmedabad.

Dated 16. 10. 1991.

To, The Collector, C. Ex., Vadodara.

(through proper channel).

Respected Sir,

ESTT.: FIXATION OF SENIORITY OF INSPECTORS: REPRESENTATION OF SHRI I.D. KHATRI, INSPR.::

Kindly refer to my representation dated 8th July, 1991 on the above subject.

The Administrative Officer, Central Excise, Hdqrs., A'bad vide his letter No. II/3+-12/91-Estt. dated 13.9.91 has informed that the matter has been referred to ministry for further guidelines/clarification for fixation of seniority.

It is, therefore, requested that the clarification if any, received from the ministry, may be intimated and the zaissue may please be decided at an early date.

Advocate.

Yours, faithfully,

\$69. Theners and Raipur, Anmedabads **Phone** 348257

(I. D. KHATRI).

From:
I.D.Khatri,
Inspr., C.Ex., A.R. IV,
Divn.IV, Ahmedabad.

Ahmedabad, dated 5th March, 1992.

To, The Collector, Central Excise, Vadodara.

Sir,

(Trhough: Proper Channel).

Sub.: Estt: Fixation of seniority of Inspectors: Representation of shri I. D. Khatri, Inspr.:

Please refer to my representation dated 8th July, 1991 on the above subject and reminder thereon dated 16.10.91.

2. It is requested that the clarifications, if any, received from the Ministry may be intimated to me and the issue may please be finalised at the earliest.

Porote 13/92

Yours faithfully,

(I. KHATRI).

Kaushikbh V. Oza

Advocate

569. Thene and

Raipur, Anmedubad.

Phone 348257

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I.D.Khatri, Inspector of C.Ex ., A.R.IV, Dn.IV, A'bed.

Dated 20.6.92.

To,
The Collector of C.Ex.,
Vadodara(Through proper channel).

Sir,

Subject: Estt.: Fixation of seniority of Inspectors - Representation of Shri I.D. Khetri, Inspector.:

Please refer to my representation dated 8th July, 1991 on the above subject and reminders thereon dated 16.10.91 and 05.03.92.

2. It is requested that the clarifications, if any, received from the Ministry may please be intimated to me and the issue may please be finalised at the earliest.

Advocate

Raipur, Anniedubad. Phone 348257 Yours faithfuglly,

(I. D. Khatri).

From :
I.D. KHATRI,
Inspector of C.Ex.,
Tech. Br., Hdqrs.,
Ahmedabad.

Dated : 9.2.93.

To.
The Collector,
Central Excise,
Vadodara. (Through proper channel).

Sir.

ESTI.: FIXATION OF SENIORITY OF INSPECTORS - REPRESENTATION OF SHRI I.D. KHATRI, INSPECTOR.:

Please refer to my representation dated 8th July, 91 on the above subject and reminders thereon dated 16.10.91 and 5.3.92 and 20.6.92.

2. Clarification, if any, received in the matter from the Ministry may please be intimated and the issue may please be decided at the earliest.

Yours faithfully,

(I.D. KHATRE)

Kaushikohab V. Oza

Advocate

569, Thengawad Raipur, Ahmedabad. Phone 348257

I.D. Khatri. Inspector of C.Ex. (Tech). Hdgrs. Office, Ahmedabad.

Ahmedabad, dated 5th July, 1993.

To. The Collector. Central Excise & Customs, Vadodara (Through : Proper channel).

Sir,

Sub. : Estt. : Fixation of seniority of Inspectors : Representation from Shri I.D. Khatri, Inspr.:

Please refer to my representation dated 8.7.91 and reminders thereon dated 16.10.91. 5.3.92. 20.6.92 and 9.2.93.

2. Clarifications, if any, received in the matter from the Ministry may please be intimated and the issue may please be decided early.

Yours faithfully,

(I.D. KHATRI).

Advocate

\$69, Thengawad. Raipur, Ahmedubad. Phone 348257

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MR. I.D. Khatsi

- MR. K.Y. OZE (Adv.)

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U. O. 1. 8 Oll.

- MR. Aleil Kuleshi Cadu.)

- Joining as Respondents

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH

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Advectie nd set &. BEFORE THE HON'BLE CENTRAL ADMINSTRATIVE TRIBUNAL BENCH, AHMEDABAD.

MISCELLANEOUS APPLICATION NO. 383 /1994. IN ORIGINAL APPLICATION NO. 593/93.

1. Ishwarlal Dashrathlal Khatri ... Appellant V/s.

- 1. The Secretary, Central Board of Excise & Customs, Ministry of Finance, Department of Revenue, New Delha.
- 2. The Collector, Central Excise and Customs, Central Excise Building, Race Course, Vadodara...390005.
- 3. The Additional Collector,
 Central Excise and Customs(P&V),
 Customs House, Near All India
 Radio, Navrangpura,
 Ahmedabad-380009. Respondents.

I, Ishwarlal Dashrathlal Khatri hereby request you to kindly take up the matter for admission, I filed the application on 24-7-93. The number allotted was 434/93 which has been renumbered as 593/93. Thereafter, I have heard nothing in the matter. In the respondents do not seem to have filed any reply in the matter. Recently, the promotion orders from Inspectors (Class-III) to Superintendents (Class-II) have been issued. If my application is considered, I may come within consideration zone, for promotion and thereby I may get the monetory benefits. I, therefore, humbly pray to your Lordship as under:-

- (1) The application may kindly be admitted and matter may kindly be heard finally.
- (2) Appropriate reliefs may kindly be granted.

(I.D. KHATRI)
Signature of the applicant.

...2/-

VERIFICATION:

I, Ishwarlal Dashrathlal Khatri, the appellant do hereby declare that what is stated above is true to the best of my information and belief.

Verified today the 15 day of July, 1994.

Place : Ahmedabad.

(I. D. KHATRI)
Signature of the appellant.

Date: 15 /7/1994.

Filed by Shri K. V. Oza, Advocate, Ahmedabad.

Submitted,

Application has been screutinged and found

to be in older. May be placed for address before

Honble Bench,

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BEFORE THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH

ORIGINAL APPLICATION NO. 593 OF 1993

Shri I.D.Khatri

... Applicant

V/s.

The Secretary, Central Board of Excise and Customs, New Delhi & Others.

... Respondents

Written Reply on behalf of the respondents.

- I. JOYKUMARI CHANDER working as Deputy Collector (P&V) with respondent No. 2 herein, do hereby state in reply to the above application as under:
- That I have perused the relevant papers and files pertaining to the above application and I am conversant with the facts of the case and I am authorised to file this reply on behalf of all the respondents.
- At the outset I say and submit that the application is misconceived, untenable and requires to be rejected.
- At the outset I say and submit that no part of the application shall be deemed to have been admitted by the respondents unless specifically stated so herein. All the statements, averments and allegations contained in the application shall be deemed to have been denied by respondents unless specifically admitted by me herein.
- At the outset I further say and submit that the application is hopelessly barred by law of limitation, delay and latches. I say that the applicant has not made out any ground for permitting

Possemed by Mr. Akir Kurestin

By. Registrer C. A. T

him to approach this Honourable Tribunal at such a belated stage. I say and submit that question involved in the application is regarding seniority of the applicant vis-a-vis the other persons. If the application is allowed, the same would adversely affect large number of other persons, who are not parties before this Honourable Tribunal. On this ground also, the application is required to be rejected. I say that the applicant has approached this Honourable Tribunal at much belated stage without explaining the delay. Thesaid delay is not required to be condoned in light of the 'facts that no ground is made out and that the issue pertains to seniority and persons who are likely to be affected by the decision in the application are not parties before this Hon'ble Tribunal.

- The applicant was appointed as Lower Division Clerk in the year 1969. He was promoted to the grade of Upper Division Clerk and as Inspector in the year 1977. His seniority in the grade of Inspector was fixed as per Office M emorandum No. 9/11/55-RPS dated 22.12.1959 issued by the Government of India, Ministry of Home Affairs. He was confirmed in the grade of Inspector with effect from 4.4.1982 alongwith his immediate junior/senior in the grade of Inspector.
- In O.A. the applicant has made a demand that, his seniority in the grade of Inspector should be fixed in accordance with the provisions of O.M.No. 35015/2/80-Estt.(D) dated 7.2.86, as given to Shri V.Narayanan by CAT Ernakulam Bench vide its judgement dated 26.3.91. It is submitted that prior to issue of O.M. dated 7.2.86 the seniority of Direct Recruit Vis-a-Vis promotees was

being determined in accordance with the provisions of O.M. dated 22.12.59 which provides that vacancies of Direct Recruit quota which could not be filled up in a particular year are to be kept vacant. These vacancies are filled up by Direct Recruit in subsequent years. This principal was replaced vide vide Department of Personnel and Training Office Memorandum dated 7.2.86. The applicant was promoted to the grade of Inspector in the year 1977. His seniority was fixed in accordance with Office M emorandum dated 22.12.59. The Office Memorandum dated 7.2.86 was made operative only from 1.3.86 with prospective effect. The applicant was promoted as Inspector earlier than 1.3.86, so the provisions of Office Memorandum dated 7.2.86 are not applicable in his case. All old cases prior to 1.3.86 are to be regulated in accordance with the Office Memorandum dated 22.12.59. The case of Shri Narayanan for fixation of seniority as per Office Memorandum dated 7.2.86 was in the pursuance of CAT directions. This case has no universal applicability. Seniority of the applicant can not be fixed as per the decision given in the case of Shri Narayanan. The seniority of the applicant which was determined in terms of O.M. dated 22.12.59 is correct and does not require to be reopen. His seniority can not be fixed as per judgement dated 26.3.91 in O.A. No. 473/89 by CAT Ernakulam Bench. As per the O.M. dated 22.12.59 the Direct Recruit of 1978 and 1979 were placed with promotees of 1977 according to the quota fixed between direct recruit and promotees.

- It is submitted that the Ministry of 7. Personnel Public Grievances and Pensions, Department of Personnel and Training vide their Office Memorandum F.No. 26011/6/90-Estt. dated 4.11.1992 have now decided that the seniority of a person regularly appointed to a post according to rule would now be determined by the order of merit indicated at the time of initial appoitment and not according to the date of his confirmation. The Ministry has also directed that these orders shall take effect from the date of issuance of this Office Memorandum i.e. from 4.11.1992. The seniority already determined according to the existing principle prior to the issuance of these orders will not be reopended. This has been issued in view of the judgement delivered by the Hon'ble Supreme Court of India on 2.5.1990 (JT-1990 (2) SC 264) in the case of Class-II Direct Recruits Engineering Officers Association Vs. State of Maharashtra. In view of the above, the seniority of the applicant which was determined in terms of the Ministry's aforesaid Office Memorandum dated 22.12.1959 is correct and is not required to be reopened in terms of Ministry's Office Memorandum dated 4.11.1992 (copy at Annexure R1 hereto).
- 8. In view of what has been stated above, the application is totally misconceived, untenable and requires to be rejected. I further say that the applicant is not entitled to any relief either interimer or final.

Vadodara

Dt. \\ .7.1994

(JOY KUMARI CHANDER)
Deputy Collector(P&V)
Central Excise and Customs,
Vadodara.

VERIFICATION

I, JOY KUMARI CHANDER working as Deputy Collector (P&V) do hereby verify and state that what is stated above is true to my knowledge, information and belief and I believe the same to be true. I have not suppressed any material facts.

Vadodara,

Dated | July, 1994.

(JOY KUMARI CHANDER)
Deputy Collector (P&V)
Central Excise and Customs,

Vadodara.

Malstisztlay

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH, AHMEDABAD

/1 A. M.A. /R/A. C. H.	No. 525 /94 in 64/693/93
MR. I.D. Khotel	MR. K.V.OZQ
APPLICANT (S)	C OUNSEL VERS US
CJ. O. I. 2 CQC RES PONDENT (S)	MR. AKI KURCINI COUNSEL
DATE OFFICE REPORT	ORDER
Joining as Respolla	മാ, തം പഴ പ്രാവ അത്താവരായും പഴ പഴയാകാരകായ വരായിലെ ഉപരോഗതായും ഒരു വരാകാരിവെങ്കാള സ്വാധനം പരാശപ്രത്വേ വാ വരാശനം വരായിരായ ഒരു അതിരായിരായിരായിരായിരായിരായിരായിരായിരായിരായ
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BEFORE THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL BENCH,

MISCELLANEOUS APPLICATION NO. 525/1994. IN ORIGINAL APPLICATION NO. 593/93.

1. Ishwarlal Dashrathlal Khatri

Appellant

V/s.

- 1. The Secretary, Central Board of Excise & Customs, Ministry of Finance, Department of Revenue, New Delhi.
- 2. The Collector, Central Excise and Customs, Central Excise Building, Race Course, Vadodara-290005.
- 3. The Additional Collector, Central Excise and Customs (P&V), Customs House, Near All India Radio, Navrangoura, AHMEDABAD-380 009.

Respondents

I, I.D. Khatri (Ishwarlal Dashrathlal Khatri) hereby request the Hon'ble Bench to kindly allow me to join the persons whose names are as per the enclosed list. The persons whose names are listed in the enclosed list have been shown as Senior to me in the Seniority List. In the original application, the names of such persons were not shown as parties - respondents due to fact that it was bonafide belief that the issue of fixing the correct seniority of mine is with the Department and myself and the persons concerned have entered the Department later to me. Since their interest are also affected. I may be permitted to join these persons as parties in the present matter and oblige. On permission being granted I will pay the requisite process fee.

For this act of kindness, I as in duty bound shall ever

gyay.

(I. D. KHATRI) Signature of the Applicant.

M. Plato tagistrar C.A.T.(I)

....2/-

I, Ishwarlal Dashrathlal Khatri, the appellant do hereby declare that what is stated above is true to the best of my information and belief.

Verified today the 22nd day of September, 1994.

Place : Ahmedabad.

(I. D. KHATRI)
Signature of the appellant.

/9/1994. Date

Filed by Shri K. V. Oza, Advocate, Ahmedabad.

Submitted.

Application has been scoutinized and bound to be in older. May be placed before Hon'sia Bench toe necessary orders

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A./I.	A./M.A./R.	A.C.A.	No.	75	195 "	04(593(93
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BEFORE THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL BENCH AHMEDABAD.

MISCELLANEOUS APPLICATION NO. 75 /94 IN ORIGINAL APPLICATION NO. 593/98(93)

Ishwarlal Dashrathlal Khatri 1. Appellant.

The Secretary, Central Board of Excise and Customs, 1. Ministry of Finance, Deptt. of Revenue, New Delhi.

Aleil Kineshi

The Collector, Central Excise & Customs, Central Excise Building, Race Course, Vadodara.

The Additional Collector, Central Excise and Customs (P & V), Customs House, Near All India Radio, Navrangpura, Ahmedabad-380 009.

.. Respondents.

- I, I, D. Khatri (Ishwarlal Dashrathlal Khatri) hereby request the Hon'ble Bench to kindly restore my original application mentioned above disposed off on 24.10.94 for default of nonapperance on the following grounds:
- (1) The matter was heard on 22.7.94 on the basis of Misc. Application No. 383/94. At that time, a request was made to your Lordship to permit to join the officers as parties in the application. Accordingly, Miscellaneous application was filed on 22.9.94. The process was under compliance . As such, I was under bonafide impression that the matter would not be called out suddenly. The matter was called out on 24.10.94.
- (2) I may mention that my Advocate was busy with hearing at New Delhi on 24.10.94 in one of the Customs Case. The copy of the intimation of hearing at New Belhi on 24.10.94 is enclosed herewith for your Lordship's kind perusal. Thus the request for restoration is genuine one and needs sympathetic consideration.
- (3) The application for restoration is made within thirty (30) days in terms of Rule 15 of the CAT(Procedure)Rules, 1987.

For this act of kindness, I as in duty bound shall ever pray. seened Advocate for Petitierer wife second set &. serves tod/perves ggo serves

(I.D. Khatri). Signature of appellant.

Tr Registrar CA.T. 21.11.99 1 5.00 HE

VERIFICA TION.

I, Ishwarlal Dashrath-lal Khatri, the appellant do hereby declar that what is stated above is true to the best of my information and belief.

Verified to day 21st day of November, 1994.

Place: Ahmedabad. Dated: 21.11.94

(I.D. KMATRI), Signature of the appellant.

Filed by Shri K.V. Oza, Advocate, Ahmedabad.

Submitted,

application has been scentified and not found in on has not been of hos not been of hos not been ourspired but default.

This may be sesheaten is wrongly submitted.

22.11.94

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Sh. Jayanti Lal G. idhar Las Modi, Maliwas, Vadi Ros , Diesa, Qujarat.

CCE New Delhi.

You are hereby informed that the haring of the above metter 1 ... s fixed for. 14.9,94 has been adjourned to. 24.10.94 to come No desither orthogramment will be given

> By Order (... DAIVASTAVA) As it Registrar.

on to:

Sh K. V. (za, 569, hongawada, Raipur(Ahmedabad).

.- 1.0 CODY.

As. tt. negistrar.

. Lease that of its reference No. Lench concerened and the of hearth entioned above in your future correspondence.

BEFORE THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL BENCH AHMEDABAD.

on prot. Gen/qui

MISCELLANEOUS APPLICATION NO. 17
APPLICATION NO. 593/93

/94 IN ORIGINAL

1. Ishwarlal Dashrathlal Khatri Appellant.

V/s.

- 1. The Secretary, Central Board of Excise & Customs Ministry of Finance, Deptt.of Revenue, New Delhi.
- 2. The Collector, Central Excise & Customs, Central Excise Building, Race Course, Vadodara.

Race Course, Vadodara.

Richard 3. The Additional Collector,
Central Excise and Customs (P&V),
Central Excise and Customs (P&V),
Customs House, Near All India Radio,
Navrangpura, Ahmedabad-380 009.

Respondent.

The MA/525/94 in 0.I./593/98 had come up for consideration on 24/10/94 and order was passed to the effect that Mr. K.V.Oza is not present. The list mentioned in M.A. is not enclosed.

In the above connection, I have to submit before Your Lordship that my advocate was busy with hearing of Customs matter at New Delhi and as such he could not remain present. The list of the officers along with copies of application No.CA/593/93 was ready for submission. On hearing from the registry that the matter is the disposed off for non-appearance on 24/10/94, MA615/94 was filed before the Hon'ble Bench for restoration and reconsideration of the request of granting permission for joining the parties on 21/11/94. I, therefore, pray to Your Lordship to consider my genuine request for permitting me to join, the officers who have been placed senior to me as parties and oblige, in the interest of justice.

For this act of kindness, I, as in duty bound, shall ever pray.

Flied by Mr. /2-9.02c
Learned Advocate for Petitioser:
with second sell x//,
source
other side

I. D. KHADRE

Disolipisy By Kegnerar C.A.T.O.

VERIFICATION "

I, Ishwarlal Dashrathlal Khatri, the appellant do hereby declare that what is stated above is true to the best of my information and belief.

Verified today 12th day of December, 1994.

Place : Ahmedabad.

Dated: 12/12/94.

(I. D. KHATRI)

Mah

SIGNATURE OF THE APPELLANT.

Filed by Shri K. V. Cza, Advocate, Ahmedabad.

Submitted.

Application, has been scentified and journed en order.

May be placed before Harble Beach for necessary ordered

cacelaif c3.01.95 55/11/95 55/11/95 WHO ARE TO BE JOINED AS RESPONDENTS.

	Sr. No.	Sr.No.as per list 1991.	Seniority	Name	Present posting.
	1.	692		ik Prakashchandra hotabhai (M.Com.).	Surat I
	2.	694		agat Harishkumar ykrishna.	Baroda Coll'te.
	3.	695	Ya	kmi Madan Mohan	Rajkot Coll'te.
	€.	696	Sh	arma Munsilal Bhupat	
	5.	698	Sh	arma Devendrakumar nodchandra.	Rajkot Coll'te.
X	6.	699	(%	rma Priiesh Kumar nishtashta Brija- kumar Prambahadur.	Rajkot Collite.
	7.	700		thod Ramanbhai randas.	A'bad Coll'te.
	8.	702		ve Rameshchandra nialal.	Rajkot Coll'te
	9.	703	Kap	otan Sanatkumar P.	Baroda Din. IV.
	10.	7 05	Meh	nta Rajeshkumar S.	A' bad Coll'te.
	11.	7 06	De	sai Pankaj S.	Customs Bulsar.
	12.	707	Ma	ru Naran K.	Rajkot Coll'te.
	13.	708	Gol	nel Govindbhai B.	A'bad Coll'te.
		709		Kwana Madha U.	Rajkot Coll'te.
	15.	712		tel Rameshbhai B.	A'bad Coll'te.
	16.	713		sava Manubhai M.	ion do san
	17. 18.	718			Baroda Coll'te.
	19.	719 720	Par Ris	tel Mahesh K. Shwadkar Vishwas V.	A'bad Coll'te.
	20.	721		jput Lochansinh D.	- do -
	21.	723		ewan Manharkumar N.	
	22.	724		arma Pradipkumar B.	
	23.	728		thani Ashok N.	
	24.	729	Rat	wariya Ziləsingh P.	- do -
	25.	731	Par	ndey Manishankar K.	Baro da Coll'te.
	26.	733	An	thoney Josaph V.	A'bad Coll'te.
	27.	734	Shi	ukla Shaileshkumar C.	Rajkot Coll'te.
	28.	73 5		rihar Awadhraj Singh	Bardda Coll'te.
	29.	737	Mat I.	thew Chothirakunnil	Raikat Callita
	30.)	739		lsi Ranjan Das	Rajkot Coll'te. Rajkot Coll'te.
	31.	740	For	rtunate Alex Gomes	A'bad Coll'te.
	32.	741	Par	rmar Jivram H.	- do -
	33.	742	Ra	jgopal Ramaswamy	do
	34.	743		ay D. Paribar	Baroda Collite.
	35.	744		ah Mahendra P.	A'bad. Coll'te.
				- ·	011 00,

: 2 :

Sr. No.	Sr.No.as per seniority lis 1991.	t Name	Present posting
36.	746	Botham Mukesh M.	Ahmedabad Coll'te.
37.	747	Bice Pradipsingh B.	Rajkot Coll'te.
38.	748	Gaurushani Surendra T.	Ahmedabad Collite.
39.	750	Shaikh Sheth Bharat K.	Baroda Coll'te.
40.	751	Bhatt Subhashchandra Y.	Surat Coll'te.
41.	752	Jadeja Raghuvir P.	A'bad Coll'te.
42.	754	Thapoliyal Dayaram M.	A'bad Coll'te.
43.	7 5 5	Mehta Kartik V.	Surat Coll'te.
44.	756	Bhat Yogesh S.	A'bad Coll'te.
45.	759	Rufus Rockey	Surat Coll'te.
46.	760	Raithatha Rajendrakumar S.	Rajkot Coll'te.
47.	762	Palkar Pradip R.	Baroda Collite.
48.	763	Karanjgaokar Laxman V.	- do -
49.	764	Savant Ramesh N.	Ahmedabad Coll'te.

Place: Ahmedabad. Date: 22/7/94.

(K. V. OZA ADVOCATE ter: ..

COLTONS, MACISE & COLD (CONTROL) APPELLATE TRIBUNAL, WEST BLOCK NO.2, R.K. PUR.M, NELL DELINI-110060.

MORIL HIGIONAL | BINCH

- 0/5/759/94NHB to 0/329/94NHB

DATED. 49.9.94

APPINLANT

VS

RESPONLENT

RESPONLENT

Si. Joyanti Lat Girdier Des Modi, tolivas, Vali Coad, Deese, Gujarot.

CCF New Delbi.

By Order

(S.K. SKIVASTAVA) Asett. Registrar.

avocate/Constt.

Si. K. V. Oze, 569, hengewede, Relpur(Armedebed).

flick copy.

y to ...

Asstt. Registrar.

The second this office reference No. bench concerened and the date of hearing mentioned above in your future correspondence.

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IN THE CENTRAL ADMINIS AHMEDABAD BENCH	TKATIVE TRIBUNAL, AHMEDAJAD				
O.A./T.A.M.A.B.A. B.A. D.A. NO. 105195 12 041593/93					
Ma. I.D. Knalei	Ma. K. v. oze,				
APPLICANT (S)	COUNSEL				
VERSUS					
(1-0-1. 2 021.	MR. AKII KURESHI				
RASPONDENT (S)	COUNT				

			ţ
DATE	OFFICE REPORT	ORD ER	
	Compliance of Oedel. Amendment		

2/2/2

BEFORE THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL BENCH: AHMEDABAD:

MISCELLANEOUS APPLICATION NO. 105 /1995. IN ORIGINAL APPLICATION NO. 593/93:

- 1. Ishwarl/al Dashrathlal Khatri ... Appellant. v/s.
- 1. The Secretary,
 Central Board of Excise & Customs,
 Ministry of Finance, Deptt. of Rev.
 New Delhi.
- 2. The Collector, Central Excise and Customs, Central Excise Building, Race Course, Vadodara.
- 3. The Additional Collector,
 Central Excise and Customs (P&V),
 Customs House, Neal All India Radio,
 Navrangpura, Ahmedabad 380 009.

Respondents.

I, I.D.Khatri, hereby request the Hom'ble Bench to amend the order passed on 17.1.95 to the effect that request for joining the parties as respondents was sympathetically considered and allowed. As per the order the total numbers of respondents came to 52, out of the 49 parties mentioned in the list annexed to the M.A., the 7 persons got the promotion as Superintendent of Central Excise, In view of this, the total number of respondents parties will be 45. Necessary orders for making this correction may kindly be issued.

Further in view of this the date for returnable notice which is fixed an 14.2.1995 may kindly be extended.

For this act of kindness, I, as in duty bound, shall ever pray.

VERIFICATION.

I, Ishwarlal Dashrathlal Khatri, the appellant do hereby declare that what is stated above is true to the best of my knaw information and belief.

Verified to day 24th day of January, 1986.

Place: Ahmedabad. Dated L 24.1.1995.

Signature of the appellannt.

Filed by Shri K. V. Oza, Advocate, Ahmedabad.

Receed

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R. K.famen

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Phil Kurseld

25/1/95

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N.11.000 25/195

THE AT WE OF THE PERCENT OF AME. IN CAROLINE Submitted ... T. Schoolyst Administra Application has been scentinized and bound in be placed before Hon's le Banch bor necessey Second oedlese. Can and the contract of the co Dischargemen is ... DRCJJ is the bully increase the configuration of the gamen te opening the distance is affected and the second to the color of the color of the form of the public factors of And Decological in the first of the second of the contraction of the c the state and estate and an energy visit of ... feet of examinating the og lika empre ga nastigjih mas sija em 5 and the second of the contract of the second . 4 | U വ്യാവസ് സ്ത്രംഗ് മാൻ പ്രത്യാവി ഗര്യാവും മുന്ന് വ്യാഫ് ന്യോഗു tractification of extinct of a continuous for a figure of a time of a first time of .Br (the section of the stageth to the stageth of The state of the s van laterija jām lijtjaid ed meta i - jaidad

LIST OF OFFICERS WHO ARE SENTOR TO THE APPLICANT BUT ARE PROMOTED AND ARE NOT JOINED AS RESPONDENTS.

No. a	Sr.No. is per Seni list 1991.	ority NAME	Present posting.
7.	700	Rathod Ramanbhai Narandas	A'bad Coll'te.
12.	707	Maru Naran K.	Rajkot Coll'te.
13.	708	Gohel Govindbhai B.	A'bad Coll'te.
14.	709	Makwana Madha U.	Rajkot Coll'te.
24.	729	Rawariya Zilesingh P.	A'bad Coll'te
30.	739	Tulsi Ranjan Das	Rajkot Coll'te
32	741	Parmar Jivram H.	A'bad Coll'te
	ette.		(4

Place : Abmedabad.

Date : 9/2/1995.

ADVOCATE

From: K.V.Oza,

Advocate, On behalf of Shri I.D.Khatri, 569, Thengawada, Raipur, Ahmedabad.

Date: 17-4-95.

TO: The Deputy Registrar, Central Administrative Tribunal, Bench at Ahmedbad.

Sir.

Sub: Furnishing the list of the Officers with adresses in pursuance of the order of Hon'ble Bench on 24-3-95.

As per the notice put on the Board, the copy of the C.A.No. 593/93 sent to the respondent officers who happens to have placed above the applicant have been received back as unserved due to their postings changed. The Hon'ble Bench ordered that the correct addresses be furnished and the returned copies of the O.A.No. 593/93 will be transmitted to the said respondent-officers. In view of the above order, We enclose the list showing the names and addresses of the respondents. We are willing to pay the process charges payable for this. We, therefore, request you to do needful in the matter and oblige.

....

Encl: List in duplicate.

Yours Faithfully,

K.V.Oza

Advocate

For Shri I.D.Khatri.

lice by Mr. . K. . V. O 3.41

Respect with morning and section of the section of

17/4/95 . The same of the same

Sr. No.	as per	Cause I	_ist.	Name of Respondent with Fresh
2	**************************************			Address.
4.				Shri Prakash Chandra Chhotabhai. C/o. & through the Collector of Central Excise, Surat.
13.				Shri Pankaj S. Desai. C/o. & through the Collector of Central Excise, Surat.
31.				Shri Mahendra P. Shah. C/o. & through the Collector of Central Excise & Cµstoms,A'bad. Kalpana Complex, Opp. memnagar Fire Station,Navrangpura,A'bad.
36.				Shri Subhaschandra Y. Bhatt. C/o. & through the Collector of C.Ex., Surat.
39.				Shri Kartik V. Mehta. C/o. & through Collr. of C.Ex., Surat.
41.				Shri Rufus Rockey. C/o. & through the Collr. C.Ex., Principal Collr. Unit, Race Course, Vadodara.

Filed by Shri K. V. Oza, Advocate, Ahmedabad.

81-10-795

BEFORE THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL BENCH AHMEDABAD.

ORIGINAL APPLICATION NO. 593/93. THE GOOD

. . . .

1. Ishwarlal Dashrathlal Khatri.

Appellant.

V/S.

- The Secretary, Central Board of Excise & Customs Ministry of Finance, Deptt. of Revenue, New Delhi.
- 2. The Collector, Central Excise & Customs, Central Excise Bidg., Race Cource, Vadodara-390 005.
- 3. The Additional Collector, Central Excise & Customs, Customs House, Nr. All India Radio, Navrangpura, Ahmedabad-380 009.
- 4. & Others

Respondents.

Sub:- Written rejoinder by the Appellant.

- I, Ishwarlal D. Khatri, the appellant file the re-joinder to the reply filed on behalf of the respondent No.1,2, & 3 on 11/7/94 and received by the appellant on 21/7/94 as under:-
- (1) As stated in Para 2 of the above re-joinder, it is stated that the application is misconceived, untenable and rejectable, the applicant's grievence is that the Inspectors whose date of recruitment is later than 25/5/77 i.e. the date on which I was promoted from Upper Division Clerk to Inspector, have been placed senior to me. The judgement of Central Administrative Tribunal in O.A. No.473/89 was given on 24/3/91. The judgement dealt with the same facts which I am facing. In other words, the Inspectors who were recruited after my promotion have been placed senior to me. The judgement has taken into account all aspects i.e. dealing with all the circulars issued by Government since 22/12/59 and Hon'ble Bench came to the conclusion that seniority given to the later entrance in the Department is not just and proper.

P.T.O.

Teapondents.

Peapondents.

Peapondents.

10/1/95

- (a) I have filed my representation on 8/7/91 to the Collector of Central Excise, Baroda.I was replied on10/10/91 that the matter was referred to Ministry by the Additional Collector (P & V), Vadodara for further guidelines and clarification and on the receipt of same your case will be examined. Thereafter, I did not receive any reply. Since its reply was received, I reminded the Collector vide letter No.Nil dated 16/10/91,5/3/92,20/6/92,9/2/93 and 5/7/93. In view ofthis position, I filed O.A.No.593/93, on 24/7/93 before the Hon'ble Bench.
- (b) Thus Your Lordships will be pleased to observe that the application made for the settlement of my grievance is not at all mis-conceived.
- (c) Since the application is filed immediately on receipt of the judgement, the application is tenable in Law.As the application filed by the department before Hon'ble Supreme Court against the said judgement of CAT Enarkulam in D.A. No. 473/89 has been dismissed on 12/9/91, the said judgement has become final. Therefore the O.A. No. 593/93 filed by me is not rejectable.
- 2. So far Para 4 of the reply is concerned, it is stated that the application is barred by limitation and the Inspectors who are senior to me are not joined as respondents. As a result large number of persons will be adversly affected and on this count the application may be rejected.
- (a) Your Lordship's attention is invited to Section 20 of Administrative Tribunal Act, 1985. The Sub-section (b) is reproduced below for ease of reference :-
- "Where no final order has been made by the Government or other authority or officer or other person competent to pass such order with regard to the appeal preferred or representation made by such person, if a period of six months from the date on which such appeal was preferred or representation was made has expired". The Time limit is within one year The first representation was made on 8/7/91 and subsequently reminders were issued from time to time and the last reminder was issued pm 6/7/93. Apprehending that the Department will, without settling grievence, prolong the matter, I approached the Hon'ble Tribunal within one year from the date oflast reminder. Thus there is no delay whatsoever. However the matter stands admitted.
- (b)Hon'ble Bench was pleased to decide my M.A. 525/94,dated 22/9/94 and permitted me to join the Inspectors who are senior to me as respondents. Accordingly the Title cause list was amended with due approval of Hon'ble Bench.
- (c) In view of the submissions made above, Your Lordship will please, observe that the application having been filed in

time and admitted and the Inspectors have been joined as respondents, the application is not liable for rejection as contended in the said para.

- 3. So far the contention in Para 6 of the reply is concerned, the same contention was taken by the respondents before Hon'ble Bench at Enarkulam. The contention of the respondents was rejected by the Bench saying that it is violative of Articles 14 & 16 of Constitution. There cannot be any cut of date i.e.1/3/86. Prospective application of such principles enunciated by the Govt. is highly importoper and arbitrary of Judgement of Enarkulam Bench).
- 4. So far contention taken at para 7 of the reply, the same is not applicable in the instant case in as much as the question involved in the appeal is "can the Inspoectors who are recruited after my the promotion be senior to me?" It is not my case that my seniority should be counted from the date of appointment and not from the date of confirmation. The reply filed by the respondent to this extent is confusing, misleading, and irrelevant to the facts involved.
- 5. I submit the copies of circulars, instructions or the telex message issued by the Government (Marked as Annexure 'A', 'B' & 'C') after dismissal of their appeal/application filed before the Hon'ble Supreme Court against the judgement of Hon'ble Enerkulam Bench.
- The decision given by the Hon'ble CEGAT, Special Bench 'D', New Delhi in the case of Pioma Industries V/S. Collector C.Ex. A'bad (1995 (77) ELT 424 (T) Wherein it is held that the Court is entitled to, may, owes a judicial obligation to take notice of the events subsequent to the filing of the suit and is duty bound to mould its decree (relief) according to the subsequent events. This is being done by the Court with a view to do complete justice between the parties. No authority is requuired to be cited for this proposition because, to our mind, this proposition is too deeply entrenched in our corpus juris to require anysupport from any authority as such. However, if any authority is at all to be cited, the case of P. Venkateswarlu v. Motor General Traders, supra, is in hand wherein it is said by their lordships of the Apex Court that "If a fact, arising after the list has come to court and has a fundamental impact on the right to relief or the manner of moulding it, is brought diligently to the notice of the tribunal, it can not be blink at it or be blind to events which stultifyor render inept the decretal remedy. Equity justifies bending the rules of procedure, where no specific provision or fairplay is violated, with a view to promote substantial justice..... We affirm the proposition that for making the right or remedy claimed by the party just meaningful as also legally and factually inaccord with the current realities, the court can, and in many cases must take cautious cognisance of events and developments subsequent to the institution of the proceeding provided the rules of fairness to both sides are scrupulously obeyed."



7. Except the Central Government, no other respondants have filed the reply to the O.A., given to them.

In view of this position and in view of the submission made above, I pray as under :-

- (1) Hon ble Bench may, please, allow the application.
- (2) Hon'ble Bench may, please, order to Department to place me in proper and respective place in the seniority above the persons who have been recruited after me.
- (3) I am now coming within consideration zone for promotion. As such I request for the early decision in the matter.

Signature of the applicant

· VERIFICATION:

I, Ishwarlal Dashrathlal Khatri, the appellant do hereby declare what is stated above is true to the best of my information and belief.

Verified to day shaay of July 1995.

Place: Ahmedabad.

Date : 8 /7/1995.

Signature of the Appellant.

Filed by Shri K. V. Oza, Advocate, Ahmedabad.

and the same of

Progended registary

7)

NR 1/474/29 GR 60
FROM R K MITRA FINREV NEW DELHI
TO T R RADHAKRISHNAN CENEXCISE COCHIN

REESE

F NO.A-23024/12/91-AD III A (.) REF MINISTRYS TELEX OF EVEN NO.DATED 25.9.91 REGARDING CAT ERNAKULAM REC+BENCH JUDGEMENT DATED 26.3.91 IN OA NO.473/89, FILED BY V NARAYANAN (.) MATTER EXAMINED IN CONSULTATION WITH DEPARTMENT OF PERSONNEL AND TRAINING (.) IMPLEMENT CAT JUDGEMENT UNDER INTIMATION TO THE MINISTRY(.)

SDBYCS

r '==

DELIVERED ON 29-007-1999 17:40 HRS

TELEX

02

FROM : R.K. MITRA FINREY NEW DELPTI;

TO . T.R. RADHAKRISHNAN CENEXCISE COCHEN

F.NO. A. 23024/12/91 AD. III.A. (.) REF YOUR THLEX C. NO. II/MISC/37/89 LEGAL DT. 8.7.1991 REG FILING OF SLP IN THE SUPREME COURT AGAINST GAT ERNAKULAM BENCH JUDGEMENT DT. 26.3.1991 IN O.A. NO. 473/89 FILED BY

DISMISSED THE SLP VIDE THEIR JUDGMENT DT. 12.9.1931 (.)
COPY OF SLP AND ENTIMATION OF CAS IN THIS REGARD BLING
SENT WITH POST COPY (.)

N.T.B.T.

NEW DELHI, the 25th Sept., 1991 (R.K. MITRA)

UNDER SECRETARY TO THE GOVE

Post copy to: Shri T.R. Radhakrishnan, Collector of Central Excise, Cochin.

Encl.: As above.

UNDER SECRETARY TO THE GOVT. OF INDIA.

Ame sure 3/

Government of India
Ministry of Law and Justice
Department of Legal Affairs
Central Agency Section

Most Immediate
Court Case

122, Lawyers' Chambers, Supreme Court Compound, New Delhi.

No.2318/91 /Union/CAS

Dated the Septmber, 12, 1991.

Ministry of Finance, Department of Revenue, New Delhi.

Subject: IA No. 1 of 1991 in SLP (Civil) No. of 1991 - Union of India Vs. V. Narayana & ors.

Reference: Yours letter No.A.23024/12/91_Ad.III dated 7.6.1991

Sir,

The above matter came up for consideration today. After hearing the Court was pleased to dismiss the Petition.

Yours faithfully,

Sd/

(C.V. SUBBA RAO)
Additional Govf. Advocate.

93

10314011

S. S. GADKARI Gen. Secretary Amelle.

Recognised in October 1955

Tel.: $\frac{323260}{324279}$ (C.R.)

ujarat Gentral Excise Executive Officers' Association HDQRS.BARODA.

For Corres. Room No. 616 Central Excise Building, Race Course, BARODA-390 005

Ref. 1/93-94.

Date: 21.1.94.

The Secretary General, All India Federation of CEEO. BOMBAY.

sir,

Subject:-Resolution /points sponsored by Gujarat Central Excise Executive Officers' Association: Hdqrs. Baroda. -Meeting to be held on 21.1.94/22.1.94

Point No. 1:- Seniority of Inspectors in all over India should be in accordance with the existing instructions.-

The seniority should be maintained in accordance with the Board's instructions by the Cadre Controlling authority. It is pointed out here that the Boards have issued instruction in the month of July, 1985 and in the said instruction. vide para 7 the implementation of the said guidelines for maintaining the senfority is made w.e.f. the stipulated date i. Against this order, officers of Central Excise have gone in CAT, Exmakkaram Earnakulam. The Hon'able CAT have struck out the stipulated date and the benefit is to be given even before the issue of the said order. It is also learnt that the Deptt. have made SLPagainst the said CAT's judgement, but at admission stage the same have been dismissed by the Supreme Court. Accordingly, have recasted the seniority list in accordance with the order issued by the Board in the year 1986. In other Collectorate, the same is not implemented. Therefore, Chairman, is requested to take up this matter with the Board for uniformity of the instructions issued in all Collectorates.

point No. 2:- power's for construction of buildingand quarters may be delegated to Regional authority like Principal Collector
The said point was discussed in the the year 1993- Jaiput Meeting but not pursued.

Point No. 3:- Powers to be delegated to the Collector for purchase of staff Quarters/Guest houses as per the requirement as a on time measure to clear the back log.

RRIREXMON

...2/-

CHARLES CON

K.O.SHETH.

S. S. GADKARI

Gen. Secretary

Recognised in October 1955

Tel, 323260 324979 (C.R.)

Gujarat Gentral Excise Executive Officers' Association HDQRS.BARODA.

For Corres, Room No. 616 Central Excise Building, Race Course, BARODA-390 005

Ref.

......

Date: -

)Point No.4:- Inspectors in Technical and Stat. Sections in Hdqrs./ Diwnl.
Offices should be withdrawn.

Point No.5:- Vigilance inquiry is created due to Audit Objections.

In Ahmedabad Collectorate in many cases, Vigilance/ Depttlproceedings is created due to audit objections raised by t
Audit Party even the party have paid duty, the explanations are
being called for from the concerned in-charge officers.
Therefore, chairman is requested to takeup the matter with the
Board for struck down the instructions issued earlier.

Point No.6:- Before the creation of New Collectorate staff of all lower formation may be created first and for this, power's may be delegated to the Principal Collector.

Point No.7: - E Removal of Muster Roll/ Attendance Register:

In the last K FEC meeting at Jaipur this point was discussed and decision was taken that the point may be settled at t level of Federating Units. The Collectors approach is negative, in whim when there is no provison for in O.P.M. for Muster for Executive Officers. A.I.F. should takeup the matter with the Board directly.

With regards.

(S.S.Gadkari.) Gen. Secretary. Yours faithfully,

(K.O.SHETH.)
President.